Sixteenth Lok Sabha X Session (16/11/2016 to 16/12/2016)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, November 16, 2016/Kartika 25, 1938 (Saka)

No. 177

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Obituary References

The Speaker made reference to the passing away of Smt. Renuka Sinha, sitting member of the Lok Sabha; Smt. V. Jeyalakshmi, member of the Fifth and Sixth Lok Sabhas; Shri Arif Baig, member of the Sixth and Ninth Lok Sabhas; Shri P. Kannan, member of the Sixth and Eighth Lok Sabhas; Shri Harsh Vardhan, member of the Ninth and Fifteenth Lok Sabhas; Smt. Jayawanti Mehta, member of the Ninth, Eleventh and Thirteenth Lok Sabhas; and Smt. Usha Verma, member of the Seventh, Eighth and Ninth Lok Sabhas.

She also made reference to -

- (i) Passing away of Mr. Shimon Peres, former President of Israel on 28 September, 2016.
- (ii) Demise of King Bhumibol Adulyadej of Thailand on 13 October, 2016.
- (iii) Demise of Pramukh Swami Shastri Narayan Swarup Das, head of Swami Narayan sect, a great scholar, saint and reformer on 13 August, 2016.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

3. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.10 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 17th November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, November 17, 2016/Kartika 26, 1938 (Saka)

No. 178

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to -

- (i) Martyrdom of 19 soldiers in a cowardly terrorist attack in Uri, Jammu & Kashmir on 18 September, 2016.
- (ii) Loss of lives of 50 persons in separate incidents across Bihar during the Chhath festivities.
- (iii) Devastation caused by the Hurricane Mathew in Haiti on 4 October, 2016 resulting in enormous damage to life and property.

Thereafter, members stood in silence for a short while in the memory of the departed.

11.11 A.M.

2. Starred Questions

Starred Question Nos. 21–25 were orally answered. Replies to Starred Question Nos. 26–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.231-460 were laid on the Table.

12.01 P.M.

4. Resignation from the Membership of the House

The Speaker informed the House that Shri Tariq Hameed Karra, an elected member from the Srinagar Parliamentary Constituency of Jammu & Kashmir resigned from the membership of Lok Sabha and that she has accepted his resignation with effect from 17 October, 2016.

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2015-2016.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 2016-2017.
- (3) A copy of the Enemy Property (Amendment and Validation) Fourth Ordinance, 2016 promulgated by the President on 28th August, 2016 (No. 7 of 2016) under article 123(2)(a) of the Constitution.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2016-2017.
- (5) A copy of the Merchant Shipping (Seafarer Accommodation) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 824(E) in

Gazette of India dated 26th August, 2016 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India Limited and the Chandigarh International Airport Limited for the year 2016-2017.
- (7) A copy of the Airport Economic Regulatory Authority of India (Form of Annual Statement of Accounts, Budget and Annual Report) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.797(E) in Gazette of India dated 16th August, 2016 under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008.

6. Assent to Bills

- (I) Secretary-General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Ninth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 19th July, 2016:-
 - 1. The Indian Trusts (Amendment) Bill, 2016;
 - 2. The Child Labour (Prohibition and Regulation) (Amendment) Bill, 2016;
 - 3. The Appropriation (No.3) Bill, 2016;
 - 4. The Constitution (One Hundred and First Amendment) Bill, 2016; and
 - 5. The Taxation Laws (Amendment) Bill, 2016.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 10 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Regional Centre for Biotechnology Bill, 2016;
 - 2. The Lokpal and Lokayuktas (Amendment) Bill, 2016;
 - 3. The Compensatory Afforestation Fund Bill, 2016;
 - 4. The Indian Medical Council (Amendment) Bill, 2016;
 - 5. The Dentists (Amendment) Bill, 2016;
 - 6. The Institutes of Technology (Amendment) Bill, 2016;

- 7. The National Institutes of Technology, Science Educatoin and Research (Amendment) Bill, 2016;
- 8. The Benami Transactions (Prohibition) Amendment Bill, 2016;
- 9. The Enforcement of Security Interest and Recovery of Debt Laws and Other Miscellaneous Provisions (Amendment) Bill, 2016; and
- 10. The Central Agricultural University (Amendment) Bill, 2016.

7. Action Taken Statement of Committee on MPLADS (Lok Sabha)

Dr. M. Thambi Durai laid on the table the Statement (Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 3rd Report (16th Lok Sabha) of Committee on MPLADS regarding Action Taken by the Government on the recommendations contained in the 1st Report (16th Lok Sabha) on the proposals received from the Ministry of Statistics and Programme Implementation for Modifications in the MPLADS guidelines for the purchase of animal ambulances and for the construction of more than one community centre in the same village/local areas.

8. Motion regarding Report of the Joint Committee on the Citizenship (Amendment) Bill, 2016 - Extension of Time

Dr. Satyapal Singh moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Budget Session (2017) of Parliament."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 12.31 P.M.)

12.31 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ravindra Kumar Pandey regarding need to restart Coal Handling Plant, Kalyani in Giridih parliamentary constituency, Jharkhand.
- (2) Dr. Udit Raj regarding need to create an All India Judicial Service.
- (3) Shri Om Prakash Yadav regarding need to establish a girls' degree college in Siwan, Bihar.
- (4) Shri Rahul Kaswan regarding need to provide Rajasthan its allocated share of Yamuna river water as per agreement.
- (5) Smt. Rama Devi regarding need to formulate a policy for proper waste management system in Patna, Bihar.
- (6) Shri Laxman Giluwa regarding need to provide stoppage of all express and mail trains at Adityapur railway station in Singhbhum parliamentary constituency, Jharkhand.
- (7) Smt. Jayshreeben Patel regarding need to set up Marine Immigration check posts at sea ports in Gujarat.
- (8) Shri Ganesh Singh regarding need to develop Ramayana tourist circuit and also to set up a Ramayana heritage complex at Chitrakoot.
- (9) Shri Harish Dwivedi regarding need for police reforms in the country.
- (10) Shri Bhanu Pratap Singh Verma regarding need to open a Kendriya Vidyalaya or Sainik School in Jalaun parliamentary constituency, Uttar Pradesh.
- (11) Shri Naranbhai Kachhadiya regarding need to open a Kendriya Vidyalaya in Amreli district, Gujarat.

- (12) Shri Ashok Mahadeorao Nete regarding need to provide irrigation facilities in tribal areas of Maharashtra particularly in Gadchiroli-Chimur parliamentary constituency in the State.
- (13) Shri Jagdambika Pal regarding need to enhance the honorarium of Accredited Social Health Activists.
- (14) Shri Prahlad Singh Patel regarding need to construct an underpass and service line on Toll Tax Booth on National Highway No. 26 in Damoh parliamentary constituency, Madhya Pradesh.
- (15) Shri Kodikunnil Suresh regarding need to protect and preserve the backwaters of Kuttanad, Kerala.
- (16) Shri K. C. Venugopal regarding need to review restrictions imposed on construction activities by CRZ norms.
- (17) Shri B. Senguttuvan regarding need to resolve Cauvery Water Dispute.
- (18) Smt. V. Sathyabama regarding special package for effluent treatment plants and infrastructural development facilities in Tirupur in Tamil Nadu.
- (19) Adv. Joice George regarding need to address the challenges posed by the Regional Comprehensive Economic Partnership agreement.

12.35 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, November 18, 2016/Kartika 27, 1938 (Saka)

No. 179

11.00 A.M.

1. Felicitations by the Speaker

The Speaker, on behalf of the House, felicitated –

- (i) P.V. Sindhu for winning silver medal and Sakshi Malik for winning a bronze medal at the Summer Olympic Games held at Rio de Janeirio, Brazil from 5 to 21 August, 2016.
- (ii) Mariyappan Thangavelu and Devendra Jhajharia for winning gold medals; Deepa Malik for winning a silver medal and Varun Singh Bhati for winning a bronze medal at the Summer Paralympic Games held at Rio de Janeiro, Brazil from 7 to 18 september, 2016.
- (iii) Indian Kabaddi Team for winning Kabaddi World Cup, 2016 by beating Iran in the final on 22 October, 2016 at Ahmedabad.
- (iv) Men's Hockey Team for winning Asian Champions Trophy by beating Pakistan in the final on 23 October, 2016 at Kuantan, Malaysia.
- (v) Women's Hockey Team for winning Asian Champions Trophy by beating China on 5 November, 2016 at Singapore.
- (vi) 8-year old Tajamul Islam creating history by clinching gold medal in the World Kick Boxing Championship at Andria, Italy.
- (vii) Scientists of ISRO for successfully testing two indigenous scramjet engines at the Space Centre at Sriharikota, Andhra Pradesh on 28 August, 2016 and successful launch of advanced weather satellite

INSAT 3DR on board GSLV F05 from Sriharikota on 8 September, 2016.

11.06 A.M.

2. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 42–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.01 P.M.

4. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, may recall on 25 July, 2016, I had constituted a nine member Inquiry Committee to Inquire into the Improper Conduct of Shri Bhagwant Mann, MP who had videographed and posted critical footage of Parliament House Complex on social media website. The Committee has been granted extension of time upto the last day of first week of the current session for presenting its Report.

I have since received a request from the Hon'ble Chairperson of the Inquiry Committee requesting for further extension of time of two weeks to present their Report.

On due consideration of grounds and reasons stated, I have acceded to the request for extension of two more weeks time with effect from 19 November, 2016 for the Committee to present their Report. As earlier observed by me, in view of the seriousness of the matter Shri Bhagwant Mann, MP is further advised not to attend the sitting of the House until a decision is taken in the matter."

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Issuance of e-Insurance Policies) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./16/128/2016 in Gazette of India dated 15th June, 2016.
 - (ii) The Insurance Regulatory and Development Authority of India (Registration of Indian Insurance Companies) (Eighth Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/20/132/2016 in Gazette of India dated 1st August, 2016.
 - (iii) The Insurance Regulatory and Development Authority of India (General Insurance-Reinsurance) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/15/127/2016 in Gazette of India dated 17th May, 2016.
 - (iv) The Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting General or Health Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./12/124/2016 in Gazette of India dated 9th May, 2016.
 - (v) The Insurance Regulatory and Development Authority of India Staff (Officers and Other Employees) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./21/133/2016 in Gazette of India dated 1st August, 2016.

- (vi) The Insurance Regulatory and Development Authority of India (Qualification of Actuary)(Repeal) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./8/120/2016 in Gazette of India dated 9th May, 2016.
- (vii) The Insurance Regulatory and Development Authority of India (Health Insurance) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./17/129/2016 in Gazette of India dated 18th July, 2016.
- (viii) The Insurance Regulatory and Development Authority of India (Insurance Advisory Committee) Regulations, 2016 published in Notification No. F. No. IRDAI/IAC/19/131/2016 in Gazette of India dated 21st July, 2016.
- (ix) The Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of Life Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/9/121/2016 in Gazette of India dated 9th May, 2016.
- (x) The Insurance Regulatory and Development Authority of India (Appointment of Insurance Agents) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./11/123/2016 in Gazette of India dated 9th May, 2016.
- (xi) The Insurance Regulatory and Development Authority of India (Expenses of Management of Insurers transacting life insurance business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/14/126/2016 in Gazette of India dated 12th May, 2016.
- (xii) The Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/7/119/2016 in Gazette of India dated 9th May, 2016.
- (xiii) The Insurance Regulatory and Development Authority of India (Loans or Temporary advances to the Full time Employees of the Insurers)

- Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/13/125/2016 in Gazette of India dated 12th May, 2016.
- (xiv) The Insurance Regulatory and Development Authority of India (Registration of Indian Insurance Companies)(Seventh Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg/3/115/2016 in Gazette of India dated 21st March, 2016.
- (xv) Notification No. F. No. IRDAI/Reg/18/130/2016 in Gazette of India dated 18th July, 2016 regarding obligatory cessions of sum assured on each General Insurance policy to be reinsured with the Indian reinsurer during the financial year 2016-17 and terms and conditions thereof.
- (2) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report and Audited Accounts of the Institute of Company Secretaries of India (Hindi and English versions) for the year ending 31st March, 2016 published in Notification No. F. No. 104/36/Accts.-1 in Gazette of India dated 30th September, 2016 under Section 40 of the Company Secretaries Act, 1980.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) The Annual Report and Audited Accounts of the Institute of Cost Accountants of India for the year ending 31st March, 2016 published in Notification No. G/18-CWA/9/2016 in Gazette of India dated 30th September, 2016.

- (ii) G.S.R.922(E) published in Gazette of India dated 28th September, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
- (iii) G.S.R.855(E) published in Gazette of India dated 6th September, 2016, making certain amendments in the Notification No. G.S.R.1693(E) dated 3rd October, 2007.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) The Annual Report and Audited Accounts of the Institute of Chartered Accountant of India for the year ending 31st March, 2016 published in Notification No. 1-CA(5)/67/2016 in Gazette of India dated 28th September, 2016.
 - (ii) S.O.3015(E) published in Gazette of India dated 21st September, 2016, making certain amendments in the Notification No. S.O.1634(E) dated 4th May, 2016.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2015-2016.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2015-2016.

6. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-sixth Report of the Business Advisory Committee.

7. Reports of Standing Committee on Rural Development

- Dr. P. Venugopal presented the following Reports* (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Twenty-fifth Report on 'National Institute of Rural Development and Panchayati Raj (NIRD &PR)'.
- (2) Twenty-sixth Report on 'Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) previously Indira Awaas Yojana (IAY)'.
- (2) Twenty-seventh Report on action taken by the Government on the recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) on 'BPL Survey currently Socio-Economic and Caste Census, 2011'.

12.05 P.M.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business during the week commencing the 21st November, 2016.

^{*} These Reports were presented to Hon'ble Speaker on 31 August, 2016 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

#12.20 P.M.

9. Submission by Member

Dr. J. Jayavardhan made submission regarding abduction and harassment of Tamil fishermen by Srilankan Navy.

Smt. V. Sathybama and Shri Bhairon Prasad Mishra associated.

Shri Ananth Kumar[®] responded.

12.25 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Monday, the 21st November, 2016.)

ANOOP MISHRA Secretary General

[#]From 12.06 P.M. to 12.25 P.M., Members raised matters of urgent public importance. @Minister of Parliamentary Affairs

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, November 21, 2016/Kartika 30, 1938 (Saka)

No. 180

11.01 A.M.

1. Reference by the Speaker

The Speaker made reference to the reported loss of lives of 129 persons and injuries to over 200 in the derailment of Indore Patna Express train at Pokhrayan near Kanpur in Uttar Pradesh on 20 November, 2016.

Thereafter, members stood in silence for a short while in the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 61, 62 and 65 were orally answered.

Members in whose names Starred Question No. 63 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 63 was asked.

Member in whose name Starred Question No. 64 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 64 were asked.

(Due to interruptions, Lok Sabha adjourned at 11.52 A.M. and re-assembled at 12.02 P.M.)

Replies to Starred Question Nos. 66–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.02 P.M.

4. Felicitation by the Speaker

The Speaker on behalf of the House congratulated P.V. Sindhu for winning the women's singles title at the China Open Super Series badminton Tournament on 20 November, 2016 in Fuzhou, China.

12.03 P.M.

5. Statement by Minister

The Minister of Railways made a statement regarding accident of Train No. 19321 Dn. Indore-Rajendra Nagar Terminal (Patna) Express between Pokhrayan and Malasa stations of Jhansi Division of North Central Railway on 20.11.2016.

12.06 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2016-2017.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2015-2016.
- (2) Annual Report of the Engineers India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the National Institute of Design (Form of Annual Statement of Accounts) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.884(E) in Gazette of India dated 14th September, 2016 under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
 - (i) The Special Economic Zones (Amendment) Rules, 2016 published in Notification No. G.S.R.771(E) in Gazette of India dated 8th August, 2016.
 - (ii) The Special Economic Zones (Amendment) Rules, 2016 published in Notification No. G.S.R.772(E) in Gazette of India dated 8th August, 2015.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2015-2016.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Tea Act, 1953:-
 - (i) The Tea (Amendment) Rules, 2016 published in Notification No. G.S.R. 1007(E) in Gazette of India dated 26th October, 2016.

- (ii) The Tea Board (Powers of Chairman and Deputy Chairman) Rules, 2016 published in Notification No. G.S.R. 1008(E) in Gazette of India dated 26th October, 2016.
- (iii) The Tea Board (Amendment) By-laws, 2016 published in Notification No. G.S.R. 1009(E) in Gazette of India dated 26th October, 2016.
- (iv) The Tea Board (Recruitment, Promotion and Conditions of Service of Officers and Staff) Amendment by-laws, 2016 published in Notification No. G.S.R. 1010(E) in Gazette of India dated 26th October, 2016.
- (v) The Tea Board (Recruitment and Conditions of Service of Officers appointed by Government) Rules, 2016 published in Notification No. G.S.R. 1011(E) in Gazette of India dated 26th October, 2016.
- (vi) The Tea Board (Write off Losses) Amendment Rules, 2016 published in Notification No. G.S.R. 1012(E) in Gazette of India dated 26th October, 2016.
- (vii) The Tea (Distribution and Export) Control (Amendment) Order, 2016 published in Notification No. S.O.3317(E) in Gazette of India dated 26th October, 2016.
- (viii) The Tea Warehouses (Licensing) Amendment Order, 2016 published in Notification No. S.O.3318(E) in Gazette of India dated 26th October, 2016.
- (ix) The Tea (Marketing) Control (Amendment) Order, 2016 published in Notification No. S.O.3319(E) in Gazette of India dated 26th October, 2016.
- (x) The Tea Waste Control (Amendment) Order, 2016 published in Notification No. S.O.3320(E) in Gazette of India dated 26th October, 2016.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2014-2015, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of theU.P. Education for all Project Board (Sarva Shiksha Abhiyan),Lucknow, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2014-2015.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2014-2015.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Dimapur, for the year 2013-2014.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Dimapur, for the year 2014-2015.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Dr.B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2014-2015.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the National Commission for Minority Educational Institutions (Group-A, Group-B and Group-C posts) Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 686(E) in Gazette of India dated 13th July, 2016 under sub-section (2) of Section 3 of the National Commission for Minority Educational Institutions Act, 2004.

7. Motion for election of two Members to the Agricultural and Processed Food Products Export Development Authority

Smt. Nirmala Sitharaman moved the following motion :-

"That in pursuance of clause (d) of sub-section (4) and (5) of section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

8. Motion

Shri S.S. Ahluwalia moved the following motion:-

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the $18^{\rm th}$ November, 2016."

The motion was adopted.

12.09 P.M.

9. Government Bills - Introduced

- (i) The Surrogacy (Regulation) Bill, 2016
- (ii) The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016

(Due to interruptions, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Satish Chandra Dubey regarding need to run a new express train with AC coaches between Bagaha and Patna and also to improve railway services in Palamu parliamentary constituency, Jharkhand.
- (2) Shri Gopal Chinayya Shetti regarding need to amend The Prevention of Insults to National Honour Act, 1971 to restrict the display of National Flag in the electoral symbol by political parties.
- (3) Shri Rajendra Agrawal regarding need to set up a centre of Lalit Kala Akademi in Meerut, Uttar Pradesh.
- (4) Shri Bhanu Pratap Singh Verma regarding need to expedite construction of Pachnada Barrage Project in Jalaun parliamentary constituency, Uttar Pradesh.
- (5) Shri Devendra Singh alias Bhole Singh regarding need to fix the uniform age of retirement for doctors.
- (6) Shri Vishnu Dayal Ram regarding need to improve services at Centres of Kiosk Banking operated by various Nationalised Banks in Palamu district, Jharkhand.
- (7) Shri Yogi Aditya Nath regarding need to have a Uniform Civil Code in the country.
- (8) Dr. Ramesh Pokhriyal 'Nishank' regarding need for development of solar and wind energy projects in Himalayan Sates.

- (9) Shri Kunwar Pushpendra Singh Chandel regarding need to convert National Highway Nos. 76 and 86 passing through Hamirpur parliamentary constituency, Uttar Pradesh into four lane.
- (10) Dr. Nepal Singh regarding need to construct Railway Over Bridge at railway crossing No. 385B in Rampur parliamentary constituency, Uttar Pradesh.
- (11) Shri Thupstan Chhewang regarding need to include airports in Leh, Kargil, Ladakh, Andaman and Lakshadweep in the Regional Connectivity Scheme.
- (12) Shri Ravindra Kumar Pandey regarding need to regularise the services of para teachers in Jharkhand and also enhance their honorarium.
- (13) Dr. Virendra Kumar regarding need to reduce the weight of school bags.
- (14) Shri Mullappally Ramachandran regarding need to ensure timely repair, inspection and maintenance of railway tracks.
- (15) Shri R. Dhruvanarayana regarding need to grant permission for development of infrastructure in tribal colonies of Chamarajanagar Parliamentary Constituency in Karnataka.
- (16) Shri V. Elumalai regarding need to allow Primary Cooperative Credit Societies and District Central Cooperative Banks to accept the demonetised Currency notes.
- (17) Shri J. Jayasingh Thiyagaraj Natterjee regarding upgradation and expansion of Thoothukudi Railway station in Tamil Nadu.
- (18) Prof. Saugata Roy regarding need to review the decision on demonetisation of currency notes.
- (19) Shri Gajanan Chandrakant Kirtikar regarding need to accord notified depot status to FCI Depot at Borivali in Mumbai.
- (20) Shri Murali Mohan Maganti regarding need to accord cabinet approval for special Financial Package to Andhra Pradesh.

- (21) Shri P. K. Biju regarding problems of district cooperative banks and agriculture credit societies in Kerala in the wake of demonetisation.
- (22) Shri Ponguleti Srinivasa Reddy regarding alleged violation of labour laws by ITC Paper Mill in Telangana.
- (23) Shri Shailesh Kumar alias Bulo Mandal regarding need to set up an ESIC Multi-Speciality Hospital in Bhagalpur, Bihar.

2.01 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, November 22, 2016/Agrahayana 1, 1938 (Saka)

No. 181

11.01 A.M.

1. Starred Questions

Starred Question Nos. 81 and 82 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 83-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 52 of the Legal Metrology Act, 2009:-
 - (i) The Legal Metrology (General) Amendment Rules, 2016 published in Notification No. G.S.R.875(E) in Gazette of India dated 9th September, 2016.

- (ii) The Legal Metrology (Packaged Commodities) (Amendment) Rules, 2016 published in Notification No. G.S.R.858(E) in Gazette of India dated 7th September, 2016.
- (2) A copy of the Notification No. G.S.R. 433(E) (Hindi and English versions) published in Gazette of India dated 21st April, 2016 regarding repealing of Central Pollution Control Board (Qualifications and other terms and conditions of service of Chairman) Rules, 2015 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- *(3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1989-1990 to 1991-1992.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1989-1990 to 1991-1992, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- *(4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Assam Rifles Para-Medical Staff (Pharmacist, Group 'C' Combatised post, Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 125 in weekly Gazette of India dated 16th July, 2016 under Section 167 of the Assam Rifles Act, 2006.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 817(E) in Gazette of India dated 26th August, 2016.
- (ii) The Indo-Tibetan Border Police Force, Pioneer Cadre, Group 'B' and 'C' posts, Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 818(E) in Gazette of India dated 26th August, 2016.
- (iii) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' and 'C' posts), Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 819(E) in Gazette of India dated 26th August, 2016.
- (iv) The Indo-Tibetan Border Police Force, Inspector(Librarian), Group 'B' and 'C' posts Recruitment (Amendment) Rules, 2016 published in Notification No. G.S.R. 820(E) in Gazette of India dated 26th August, 2016.
- (7) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.
 - (iii) Memorandum of Understanding between the Engineering Projects (India)
 Limited and the Department of Heavy Industry, Ministry of Heavy
 Industry and Public Enterprises, for the year 2016-2017.
 - (iv) Memorandum of Understanding between the Bridge and Roof Company(I) Limited and the Department of Heavy Industry, Ministry of HeavyIndustry and Public Enterprises, for the year 2016-2017.

- (8) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 28 of 2016)(Department of Revenue-Direct Taxes)-Allowance of deduction to assesses engaged in infrastructure development for the year ended March, 2015.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2016)-Communications and IT Sector for the year ended March, 2015.
- (9) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2016-2017, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (10) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2015-2016.
- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited,
 Dibrugarh, for the year 2015-2016, alongwith Audited Accounts and
 comments of the Comptroller and Auditor General thereon.

4. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

(1) 51st Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Twenty-first Report (Sixteenth Lok Sabha) on 'Role and Functioning of Indian Coast Guard'.

- (2) 52nd Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Twenty-second
 Report (Sixteenth Lok Sabha) on 'Procurement of Allopathic Drugs in
 CGHS'.
- (3) 53rd Report on the subject 'Land Management in Bharat Sanchar Nigam Limited' based on Para 5.1 of the C&AG Report No. 17 of 2014.
- (4) 54th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifteenth Report (Sixteenth Lok Sabha) on 'Railways Finances.
- (5) 55th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Fifth Report
 (Sixteenth Lok Sabha) on 'Civil Engineering Workshops in Indian Railways,
 Delay in Building the New Rail Bridge over River Sone and Signal and
 Telecommunications'.
- (6) 56th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their First Report
 (Sixteenth Lok Sabha) on 'Non-compliance by Ministries/ Departments in
 timely submission of Action Taken Notes on the Non-selected Audit
 Paragraphs of C&AG of India'.
- (7) 57th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Eighteenth Report
 (Sixteenth Lok Sabha) on 'Jawaharlal Nehru National Urban Renewal
 Mission (JNNURM)'.
- (8) 58th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Twentieth Report
 (Sixteenth Lok Sabha) on 'Non-compliance by Ministries/Departments in
 timely submission of Action Taken Notes on the Non-selected Audit
 Paragraphs of C&AG of India'.

(9) 59th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-Second Report (Sixteenth Lok Sabha) on 'Indigenous Construction of Indian Naval Warships'.

5. Report of the Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Tenth, Eleventh and Twelfth Reports* (Hindi and English versions) of the Joint Committee on Offices of Profit.

6. Reports of Standing Committee on Industry

Shri Ramsinh Rathwa laid the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Seventy-sixth Report on Action Taken on the 274th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) Two Hundred Seventy-seventh Report on Action Taken on the 273rd Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) Two Hundred Seventy-eighth Report on Action Taken on the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.

^{*} These Reports were presented to Hon'ble Speaker on 14 October, 2016 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(4) Two Hundred Seventy-ninth Report on Action Taken on the 272nd Report of the Committee on Review of provisions of Corporate Social Responsibility under the Companies Act, 2013 pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ashwini Kumar Choubey regarding need to conserve and declare Buxar "Tapo Bhoomi" of Rishi Vishwamitra as well as other religious, historical and mythological places in Bihar as a National heritage.
- (2) Shri Prahlad Singh Patel regarding need to start cow sanctuaries in the country.
- (3) Shri Nihal Chand Chauhan regarding need to provide Rajasthan its allocated share of Satluj River water and also appoint a member from Rajasthan in Bhakra Beas Management Board.
- (4) Shri Kaushal Kishore regarding need to appoint adequate number of dental hygienists in proportion to the population of the country and also permit them to contest elections in Dental Council of India and State Dental Councils.
- (5) Smt. Jayshreeben Patel regarding need to construct Railway over Bridges in Mehsana city, Gujarat.
- (6) Shri Subhash Chandra Baheria regarding need to construct roads under Pradhan Mantri Gram Sadak Yojana in all the villages of Bhilwara parliamentary constituency, Rajasthan.
- (7) Smt. Darshana Vikram Jardosh regarding need to conduct certificate course in manufacturing in Industrial Training Institutes in the country.

- (8) Shri Sushil Kumar Singh regarding need to undertake renovation of historic Surya Temple and other temples in Aurangabad parliamentary constituency, Bihar.
- (9) Shri Raghav Lakhanpal regarding need to address the problems faced by retired bank employees.
- (10) Shri Dipsinh Shankarsinh Rathod regarding need to reduce the train fare for daily commuters in super fast mail/express trains.
- (11) Col. (Retd.) Sona Ram Choudhary, VSM regarding need to augment railway services in Barmer parliamentary constituency, Rajasthan.
- (12) Prof. Richard Hay regarding need to set up AIIMS like Institute in Kozhikode district of Kerala.
- (13) Dr. Manoj Rajoria regarding need to construct an underpass near railway crossing no. 201 in Karauli district, Rajasthan.
- (14) Shri Laxmi Narayan Yadav regarding need to take adequate measures for all round development of Sagar district, Madhya Pradesh.
- (15) Shri Bhairon Prasad Mishra regarding need to extend Chitrakootdham Kanpur Intercity Express upto Lucknow.
- (16) Shri M. K. Raghavan regarding need to decongest the National Highway Nos. 66 and 766 at Calicut in Kerala.
- (17) Shri Ninong Ering regarding denial of visa by China to sportspersons from Arunachal Pradesh.
- (18) Shri P. Nagarajan regarding widening of National Highway No. 181 between Mettupalayam and Wayanad.
- (19) Shri S. Selvakumara Chinnayan regarding need to provide stoppage of Yercaud Express train at Cauvery Railway station running between Chennai Central and Erode Junction in Tamil Nadu.
- (20) Shri Sultan Ahmed regarding alleged fraud in implementation of Pradhan Mantri Jan Dhan Yojana.
- (21) Smt. Aparupa Poddar regarding need to promote organic farming in Arambagh parliamentary constituency in West Bengal.

- (22) Shri Rabindra Kumar Jena regarding need to ensure affordable cancer drugs in India.
- (23) Shri Sadashiv Kisan Lokhande regarding need to include 'Pravara Nilwande' project in Shirdi parliamenary constituency, Maharashtra under Pradhan Mantri Krishi Sinchayee Yojana and also allocate adequate funds for the purpose.
- (24) Shri K. Ram Mohan Naidu regarding need to include Srikakulam in Andhra Pradesh in the list of smart cities.
- (25) Shri Vinod Kumar Boianapalli regarding need to compensate Telangana for losses due to heavy rains during September, 2016.
- (26) Shri Jitendra Chaudhury regarding need to set up Ekalavya Model Residential Schools in remaining four districts of Tripura.
- (27) Shri Dushyant Chautala regarding need to include crop loss due to spurious seed varieties and damage caused by wild animals in Pradhan Mantri Fasal Bima Yojana.
- (28) Shri Kaushalendra Kumar regarding need to release relief fund to Bihar for rehabilitation of people distressed due to loss of life and property caused by floods in the State.
- (29) Shri Raju Shetti regarding need to provide reservation to Maratha community.

12.15 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, November 23, 2016/Agrahayana 2, 1938 (Saka)

No. 182

11.01 A.M.

1. Starred Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

*12.19 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NBCC (India) Limited and NBCC Services Limited for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.

^{*}From 12.00 Noon to 12.18 P.M., Members made submissions, with the permission of Chair.

- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016:-
 - (i) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1020(E) in Gazette of India dated 31st October, 2016.
 - (ii) The Chandigarh Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1021(E) in Gazette of India dated 31st October, 2016.
 - (iii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1022(E) in Gazette of India dated 31st October, 2016.
 - (iv) The Daman and Diu Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1023(E) in Gazette of India dated 31st October, 2016.
 - (v) The Lakshadweep Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1024(E) in Gazette of India dated 31st October, 2016.

- (vi) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1025(E) in Gazette of India dated 31st October, 2016.
- (vii) The Chandigarh Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1026(E) in Gazette of India dated 31st October, 2016.
- (viii) The Dadra and Nagar Haveli Real Estate (Regulation and Development)
 (Agreement for Sale) Rules, 2016 published in Notification No.
 G.S.R.1027(E) in Gazette of India dated 31st October, 2016.
- (ix) The Daman and Diu Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1028(E) in Gazette of India dated 31st October, 2016.
- (x) The Lakshadweep Real Estate (Regulation and Development)
 (Agreement for Sale) Rules, 2016 published in Notification No.
 G.S.R.1029(E) in Gazette of India dated 31st October, 2016.
- (4) A copy of the Real Estate (Regulation and Development) (Agreement for Sale) Removal of Difficulties Order, 2016 (Hindi and English versions) published in Notification No. S.O.3347(E) in Gazette of India dated 28th October, 2016 under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.
- (5) A copy of the Delhi Urban Art Commission (Secretary) Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.66 in weekly Gazette of India dated 14th May, 2016 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973 together with corrigendum thereto published in Notification No. G.S.R.177 (in Hindi version only) dated 23rd August, 2016.
- (6) A copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Rules, 2015 (Hindi and English versions) published in

Notification No. A-12011/2/2015-Estt. in Gazette of India dated 2nd August, 2016 under Section 38 of the National Capital Region Planning Board Act, 1985.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2015-2016.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 29 of the Right to Information Act, 2005:-
 - (i) The Central Information Commission, Group 'B' posts (Assistant and Personal Assistant) Recruitment Rules, 2016 published in Notification No. G.S.R.861(E) in Gazette of India dated 7th September, 2016.
 - (ii) The Central Information Commission, Group 'B' posts (Section Officer and Private Secretary) Recruitment Rules, 2016 published in Notification No. G.S.R.862(E) in Gazette of India dated 7th September, 2016.
 - (iii) The Central Information Commission, Group 'A' posts (Under Secretary, Senior Principal Private Secretary and Principal Private Secretary) Recruitment Rules, 2016 published in Notification No. G.S.R.863(E) in Gazette of India dated 7th September, 2016.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Reporting System on Accounting Separation Regulations, 2016 published in Notification No. F. No. 16-02/2015-F&EA in Gazette of India dated 10th June, 2016.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Seventh Amendment) Regulations, 2016 (3 of 2016) published in Notification No. 26-01/2015-B&CS in Gazette of India dated 16th March, 2016.
- (iii) The Telecom Consumers Protection (Tenth Amendment) Regulations, 2016 published in Notification No. 301-7(2)/2015-F&EA in Gazette of India dated 19th August, 2016.
- (11) A copy of the Indian Post Office (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.782(E) in Gazette of India dated 10th August, 2016 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898 together with corrigendum thereto published in Notification No. G.S.R.814(E) (in Hindi version only) dated 24th August, 2016.
- (12) A copy of the Annual Report (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (13) Statement regarding Review (Hindi and English versions) by the Government of the working of the India Development Foundation of Overseas Indians, New Delhi, for the year 2015-2016.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2015-2016.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2015-2016.
- (16) A copy of the Land Acquisition (Special Railway Projects) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 631(E) in Gazette of India dated 24th June, 2016 under Section 199 of the Railways Act, 1989.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Prasar Bharati (Broadcasting Corporation of India) Multitasking Staff (non-technical) Service Regulations, 2016 (Hindi and English versions) published in Notification No. N-10/001(3)/2015-PBRB in Gazette of

India dated 22nd August, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-
 - (i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2012 published in Notification No. L/61/10/NALSA in Gazette of India dated 25th August, 2012.
 - (ii) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2014 published in Notification No. L/61/10/NALSA in Gazette of India dated 18th October, 2014.
 - (iii) The National Legal Services Authority (Legal Aid Clinics) Amendment Regulations, 2014 published in Notification No. L/08/11/NALSA in Gazette of India dated 6th December, 2014.
 - (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-
 - (i) The Registration of Electors (Amendment) Rules, 2016 published in Notification No. S.O.2968(E) in Gazette of India dated 16th September, 2016.
 - (ii) The Conduct of Elections (Amendment) Rules, 2016 published in Notification No. S.O.2969(E) in Gazette of India dated 16th September, 2016.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Standing Committee on External Affairs

Shri Sharad Tripathi presented the Thirteenth Report (English and Hindi versions) of the Standing Committee on External Affairs (2016-17) on 'India's Soft Power Diplomacy including role of Indian Council for Cultural Relations (ICCR) and Indian Diaspora'.

6. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Bhola Singh presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17) on 'Computerization of Targeted Public Distribution System (TPDS)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space.
- (2) The Minister of State in the Ministry of Railways on behalf of the Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the

recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications.

- (3) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions)regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways on Demands for Grants (2016-17), pertaining to the Ministry of Railways.
- (4)* The Minister of State in the Ministry of External Affairs made a statement regarding Prime Minister's visit to Japan on November 11-12, 2016.

12.36 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Hukum Singh regarding need to ensure payment of arrears to sugarcane farmers by mill owners in Shamli district, Uttar Pradesh.
- (2) Smt. Mala Rajya Laxmi Shah regarding need to enhance the honorarium of Anganwadi workers in Tehri Garhwal parliamentary constituency, Uttarakhand.
- (3) Shri Feroze Varun Gandhi regarding need to monitor the implementation of The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act.
- (4) Shri Hariom Singh Rathore regarding need to provide funds for extension of Ajmer-Pushkar train upto Merta in Rajasthan.

^{*}At 12.23 P.M.

- (5) Shri Ganesh Singh regarding need to cover all crops under the Pradhan Mantri Fasal Bima Yojana.
- (6) Shri Lakhan Lal Sahu regarding need to refund investors' money by P.A.C.L, a Pearl Group Company as per the orders of the Supreme Court.
- (7) Shri Ramacharan Bohra regarding need to set up a special cluster for development and promotion of traditional crafts of Jaipur, Rajasthan.
- (8) Shri Laxman Giluwa regarding need to withdraw the increase in fares of premium railway services.
- (9) Shri Rattan Lal Kataria regarding need to take effective steps to curb increasing pollution level in the country.
- (10) Shri Sharad Tripathi regarding need to set up Armed Forces Recruitment Centre in Sant Kabir Nagar district, Uttar Pradesh.
- (11) Shri Ajay Nishad regarding need to send a medical team to ascertain causes of increasing number of cancer patients in Muzaffarpur parliamentary constituency, Bihar.
- (12) Shri Mukesh Rajput regarding need to increase the deposit limit of Jan-Dhan Bank Accounts.
- (13) Shri Bharat Singh regarding need to take effective flood control measures in Ballia parliamentary constituency, Uttar Pradesh.
- (14) Shri Devusinh Jesingbhai Chauhan regarding need to provide concession in rail fares to patients suffering from serious ailments.
- (15) Shri Anto Antony regarding need to revoke the Premium Tatkal Scheme in Indian Railways.
- (16) Dr. Thokchom Meinya regarding need to establish National Highways Protection Security Force.
- (17) Shri S. Rajendran regarding construction of Road Over Bridge over Anaivari Railway Crossing under Trichy Division in Tamil Nadu.
- (18) Shri K. Ashok Kumar regarding modernisation of agriculture.
- (19) Dr. Ratna De Nag regarding problems faced by weavers of West Bengal.

- (20) Shri Dinesh Trivedi regarding increasing air pollution in the country.
- (21) Dr. Kulamani Samal regarding need to check the pollution to water bodies by Indian Oil Corporation Ltd. at Paradip in Odisha.
- (22) Shri Y.V. Subba Reddy regarding need for convergence of MNREGA and MPLADS Funds as per revised Schedule –I of MNREGA.
- (23) Shri E.T. Mohammed Basheer regarding need for judicial review of cases registered by National Investigation Agency.
- (24) Shri Kunwar Haribansh Singh regarding need to provide funds for development of Ajgara Dham in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (25) Shri Naba Kumar Sarania regarding need to include Koch-Rajbongshi, Adivasi Chai, Ahom, Moran, Motok and Sutiya communities of Assam in the list of Scheduled Tribes.

12.37 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Thursday, the 24th November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, November 24, 2016/Agrahayana 3, 1938 (Saka)

No. 183

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ram Naresh Yadav, member of the Sixth Lok Sabha.

She also made reference to the passing away of Dr. M. Balamuralikrishna, renowned singer, composer and carnatic musician on 22 November, 2016.

She also made reference to the loss of lives in the terrorist attack at a mosque in Kabul, Afghanistan.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

2. Starred Questions

Member in whose name Starred Question No. 121 was listed did not ask. was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 121 were asked.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 122–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon

4. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members today while the Question Hour was in progress, Shri Akshay Yadav, MP tore some papers and threw these towards Speaker's podium and the table of the House. Rule 349 (xxi) of the Rules of Procedure and Conduct of Business in Lok Sabha *inter-alia* provides that while the House is sitting, a member "shall not tear off documents in the House in protest." This conduct of Shri Akshay Yadav is in gross violation of the norms of standards and etiquettes laid down under Rules and Conventions of the House. This conduct is not proper on the part of the member and also for the dignity and prestige of the House.

I, therefore, while expressing my grave displeasure over the conduct of Shri Akshay Yadav warn him to refrain from such disorderly acts in future."

5. Resignation from the Membership of the House

The Speaker informed the House that Captain Amarinder Singh, an elected member from the Amritsar Parliamentary Constituency of Punjab resigned from the membership of Lok Sabha and that she has accepted his resignation with effect from 23 November, 2016.

12.04 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2016-2017.
 - (iii) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2016-2017.
 - (iv) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2016-2017.
 - (v) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2016-2017.
 - (vi) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2016-2017.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Atomic Minerals Concession Rules, 2016 published in Notification No. G.S.R.677(E) in Gazette of India dated 11th July, 2016.
- (ii) The Mines and Minerals (Contribution to District Mineral Foundation) (Amendment) Rules, 2016 published in Notification No. G.S.R.837(E) in Gazette of India dated 31st August, 2016.
- (iii) S.O. 2356(E) published in Gazette of India dated 11th July, 2016, making certain amendments in the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2015-2016.
 - (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part I & II)], Kolkata, for the year 2015-2016, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2016-2017.

- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2015-2016.
- (8) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) The Central Motor Vehicles (9th Amendment) Rules, 2016 published in Notification No. G.S.R.868(E) in Gazette of India dated 8th September, 2016.
 - (ii) The Central Motor Vehicles (10th Amendment) Rules, 2016 published in Notification No. G.S.R.880(E) in Gazette of India dated 14th September, 2016.
- (iii) The Central Motor Vehicles (11th Amendment) Rules, 2016 published in Notification No. G.S.R.889(E) in Gazette of India dated 16th September, 2016.
- (iv) The Central Motor Vehicles (12th Amendment) Rules, 2016 published in Notification No. G.S.R.895(E) in Gazette of India dated 20th September, 2016.
- (v) The Central Motor Vehicles (13th Amendment) Rules, 2016 published in Notification No. G.S.R.904(E) in Gazette of India dated 23rd September, 2016.
- (vi) The Central Motor Vehicles (14th Amendment) Rules, 2016 published in Notification No. G.S.R.905(E) in Gazette of India dated 23rd September, 2016.
- (vii) The Central Motor Vehicles (15th Amendment) Rules, 2016 published in Notification No. G.S.R.903(E) in Gazette of India dated 23rd September, 2016.

- (viii) The Central Motor Vehicles (16th Amendment) Rules, 2016 published in Notification No. G.S.R.954(E) in Gazette of India dated 5th October, 2016.
- (ix) The Central Motor Vehicles (17th Amendment) Rules, 2016 published in Notification No. G.S.R.953(E) in Gazette of India dated 5th October, 2016.
- (x) The Central Motor Vehicles (18th Amendment) Rules, 2016 published in Notification No. G.S.R.963(E) in Gazette of India dated 7th October, 2016.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.2489(E) published in Gazette of India dated 21st July, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH No. 53)(Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
 - (ii) S.O.2490(E) published in Gazette of India dated 21st July, 2016, regarding rates of fees to be recovered from the users of National Highway 10 (Delhi/Haryana Border Rohtak-Hissar Section) in the State of Haryana.
 - (iii) S.O. 2524(E) published in Gazette of India dated 25th July, 2016, making certain amendments in the Notification No. S.O. 422(E) dated 21st February, 2013.
 - (iv) S.O.2694(E) published in Gazette of India dated 11th August, 2016, regarding rates of fees to be recovered from the users of National Highway No.3 (Pimplegaon-Nashik-Gonde Section) in the State of Maharashtra.
 - (v) S.O.2695(E) published in Gazette of India dated 11th August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 148D (Bheem-Parasoli-Gulabpura-Shahpura-Jahajpura-Hindol-Nainwa-Uniyara Section) in the State of Rajasthan.

- (vi) S.O. 2696(E) published in Gazette of India dated 11th August, 2016, regarding rates of fees to be recovered from the users of National Highway No.4B (New NH 348) & 4 (New NH 48) in the State of Maharashtra.
- (vii) S.O.2723(E) published in Gazette of India dated 17th August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (viii) S.O.2820(E) published in Gazette of India dated 31st August, 2016, regarding rates of fees to be recovered from the users of National Highway No.200 in the State of Chhattisgarh.
- (ix) S.O. 2846(E) published in Gazette of India dated 2nd September, 2016, making certain amendments in the Notification No. S.O.838(E) dated 5th December, 2008.
- (x) S.O.2909(E) published in Gazette of India dated 9th September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 25 (MP/UP Border-Shivpuri-Bhognipur Section) in the State of Uttar Pradesh.
- (xi) S.O.3010(E) published in Gazette of India dated 21st September, 2016, regarding rates of fees to be recovered from the users of National Highway No.458 (Ladnu-Khatu-Degna-Merta City-Lambia-Jaitaran-Raipur Section) in the State of Rajasthan.
- (xii) S.O.3011(E) published in Gazette of India dated 21st September, 2016, authorising National Highways Authority of India to collect, either through its officials or through a contractor fee for the use of four lane bypass to Agra City in the State of Uttar Pradesh.

- (xiii) S.O.3012(E) published in Gazette of India dated 21st September, 2016, regarding exempting Kaliabhomora Bridge over river Brahmaputra on National Highway No. 37A in the State of Assam from levying of user fee.
- (xiv) S.O.3097(E) published in Gazette of India dated 30th September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 5 in the State of Andhra Pradesh.
- (xv) S.O.3098(E) published in Gazette of India dated 30th September, 2016, authorizing the concessionaires of BOT (Toll) Projects, mentioned therein for levy and collection of user fee.
- (xvi) S.O.3271(E) published in Gazette of India dated 24th October, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH 53) (Talegaon-Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (xvii) S.O.3381(E) published in Gazette of India dated 3rd November, 2016, regarding rates of fees to be recovered from the users of National Highway No. 13 (New NH 50) (Hospet-Chitradurga Section) in the State of Karnataka.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2016-2017.

7. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 272nd and 277th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-16 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nanabhau Falgunrao Patole regarding need to take stern legal action against persons involved in desecration or insult to National Flag and National Anthem.
- (2) Shri Nishikant Dubey regarding need to set up AIIMS like Institute at Deoghar in Jharkhand.
- (3) Shri Jugal Kishore Sharma regarding need to check firing by Pakistan on the border area of Jammu and Kashmir.
- (4) Shri Rodmal Nagar regarding need to sanction funds for construction of Hostels for students in *Agar Malwa district, Madhya Pradesh.*
- (5) Shri Devji M. Patel regarding need to declare *Jherda to Sirohi road as a National Highway.*
- (6) Shri Bidyut Baran Mahato regarding need to improve rail services in Jamshedpur parliamentary constituency, Jharkhand.

- (7) Shri Pankaj Chaudhary regarding need to open more branches of Nationalized banks in Maharajganj district, Uttar Pradesh.
- (8) Shri Chhedi Paswan regarding need to set up a Solar Park in Rohtas district, Bihar.
- (9) Shri Satya Pal Singh regarding need to make proper arrangements to enable farmers to purchase seeds, fertilizers and other agricultural material with old 500 and 1000 rupee notes.
- (10) Shri Adhir Ranjan Chowdhury regarding need to ensure convening of meetings of Vigilance and Monitoring Committee at regular intervals in Murshidabad district, West Bengal.
- (11) Dr. Shashi Tharoor regarding need to ensure safety and security of students on University Campus.
- (12) Smt. K. Maragatham regarding need to increase the frequency of local trains from Kancheepuram to Thirumalapur via Chennai Beach.
- (13) Shri K. Parasuraman regarding need to provide funds for renovation of Grand Anicut Canal Project in Tamil Nadu.
- (14) Shri Ladu Kishore Swain regarding need to set up a Sugarcane Research Institute at Babanpur in Aska, Odisha.
- (15) Shri Prem Das Rai regarding delay in construction of Pakyong Airport in Sikkim.

12.06 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Friday, the 25th November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, November 25, 2016/Agrahayana 4, 1938 (Saka)

No. 184

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference on occasion of the Constitution Day, observed on 26 November.

2. Reference by the Speaker

The Speaker made reference to the eighth anniversary of terrorist attack in Mumbai on 26 November, 2008. The Speaker on behalf of the House paid tribute to the exemplary courage and acts of gallantry of the valiant security forces and expressed its abiding solidarity with the families and relatives of the victims of this attack.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

3. Starred Questions

Replies to Starred Question Nos. 141 and 142 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.19 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 143–160 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.789(E) in Gazette of India dated 12th August, 2016 under Section 38 of the Drugs and Cosmetics Act, 1940.
 - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Actuarial Report and Abstract for Life Insurance Business) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./10/122/2016 in Gazette of India dated 9th May, 2016.

- (ii) The Insurance Regulatory and Development Authority of India (Investment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./22/134/2016 in Gazette of India dated 11th August, 2016.
- (iii) The Insurance Regulatory and Development Authority of India (Insurance Surveyors and Loss Assessors) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./18/108/2015 in Gazette of India dated 3rd November, 2015.
- (iv) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./17/107/2015 in Gazette of India dated 23rd October, 2015.
- (v) The Insurance Regulatory and Development Authority of India (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) (First Amendment) Regulations, 2016 published in Notification No. F. No. IRDAI/Reg./1/113/2016 in Gazette of India dated 4th February, 2016.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
 - (i) G.S.R.835(E) published in Gazette of India dated 30th August, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax dated 20th June, 2012.
 - (ii) G.S.R.850(E) published in Gazette of India dated 2nd September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
 - (iii) G.S.R.857(E) published in Gazette of India dated 6th September, 2016, together with an explanatory memorandum making certain

- amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (iv) G.S.R.902(E) published in Gazette of India dated 22nd September, 2016, together with an explanatory memorandum exempting taxable service provided by State Government Industrial Development Corporations/Undertaking to industrial units by way of granting long term (thirty years or more) lease of industrial plots from service tax to the extent or Service Tax payable on the one time upfront amount (called as premium, salami, cost, price, development charge or by any other name) payable for such leases.
- (v) The Service Tax (Third Amendment) Rules, 2016 published in Notification No. G.S.R.923(E) in Gazette of India dated 28th September, 2016, together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
 - (i) The Income Declaration Scheme Rules, 2016 published in Notification No. S.O.1831(E) in Gazette of India dated 19th May, 2016, together with an explanatory memorandum.
 - (ii) The Direct Tax Dispute Resolution Scheme Rules, 2016 published in Notification No. S.O.1903(E) in Gazette of India dated 26th May, 2016, together with an explanatory memorandum.
 - (iii) The Income Declaration Scheme (Amendment) Rules, 2016 published in Notification No. S.O.2477(E) in Gazette of India dated 20th July, 2016, together with an explanatory memorandum.
 - (iv) S.O.2478(E) in Gazette of India dated 20th July, 2016, together with an explanatory memorandum notifying the districts of the States, mentioned therein, as backward areas under the first proviso of sub-section (1) of Section 32 of the said Act.
 - (v) The Income Declaration Scheme (Second Amendment) Rules,2016 published in Notification No. S.O.2705(E) in Gazette of India

- dated 12th August, 2016, together with an explanatory memorandum.
- (vi) The Income Declaration Scheme (Third Amendment) Rules, 2016 published in Notification No. S.O.2728(E) in Gazette of India dated 17th August, 2016, together with an explanatory memorandum.
- (vii) The Income-tax (25th Amendment) Rules, 2016 published in Notification No. S.O.3150(E) in Gazette of India dated 5th October, 2016, together with an explanatory memorandum.
- (viii) The Income-tax (24th Amendment) Rules, 2016 published in Notification No. S.O.3145(E) in Gazette of India dated 4th October, 2016, together with an explanatory memorandum.
- (ix) S.O.3078(E) published in Gazette of India dated 29th September, 2016, together with an explanatory memorandum rescinding the Notification No. S.O. 892(E) dated 31st March, 2015.
- (x) S.O.3079(E) published in Gazette of India dated 29th September, 2016, together with an explanatory memorandum regarding new standards for computation and disclosure of income for assessment years 2017-2018 and subsequent assessment years.
- (xi) The Income-tax (23rd Amendment) Rules, 2016 published in Notification No. S.O.3080(E) in Gazette of India dated 29th September, 2016, together with an explanatory memorandum.
- (xii) S.O.3075(E) published in Gazette of India dated 28th September, 2016, together with an explanatory memorandum notifying the districts of the State of Andhra Pradesh as backward areas under the first proviso of sub-section (1) of Section 32 of the said Act.
- (xiii) The Income-tax (14th Amendment) Rules, 2016 published in Notification No. S.O.1949(E) in Gazette of India dated 2nd June, 2016, together with an explanatory memorandum.
- (xiv) The Income-tax (15th Amendment) Rules, 2016 published in Notification No. S.O.2151(E) in Gazette of India dated 20th June, 2016, together with an explanatory memorandum.

- (xv) The Income-tax (18th Amendment) Rules, 2016 published in Notification No. S.O.2213(E) in Gazette of India dated 27th June, 2016, together with an explanatory memorandum.
- (xvi) The Income-tax (20th Amendment) Rules, 2016 published in Notification No. S.O.2671(E) in Gazette of India dated 9th August, 2016, together with an explanatory memorandum.
- (xvii) The Income-tax (21st Amendment) Rules, 2016 published in Notification No. S.O.2747(E) in Gazette of India dated 19th August, 2016, together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) S.O.2439(E) published in Gazette of India dated 15th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (ii) Notification No. 102/2016-Customs (N.T.) dated 21st July, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (iii) S.O.2564(E) published in Gazette of India dated 29th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (iv) Notification No. 105/2016-Customs (N.T.) dated 3rd August, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (v) Notification No. 106/2016-Customs (N.T.) dated 4th August, 2016, together with an explanatory memorandum regarding revised

- rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.2707(E) published in Gazette of India dated 12th August, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vii) Notification No. 112/2016-Customs (N.T) dated 18th August, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) Notification No. 117/2016-Customs (N.T.) dated 26th August, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ix) S.O.2822(E) published in Gazette of India dated 31st August, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (x) Notification No. 119/2016-Customs (N.T.) dated 1st September, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xi) S.O.2945(E) published in Gazette of India dated 15th September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xii) Notification No. 121/2016-Customs (N.T.) dated 15th September, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) Notification No. 122/2016-Customs (N.T.) dated 22nd September, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiv) S.O.3102(E) published in Gazette of India dated 30th September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xv) Notification No. 124/2016-Customs (N.T.) dated 6th October, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvi) S.O.3205(E) published in Gazette of India dated 14th October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) Notification No. 127/2016-Customs (N.T.) dated 20th October, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xviii) S.O.3351(E) published in Gazette of India dated 31st October, 2016, together with an explanatory memorandum making certain

- amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xix) Notification No. 136/2016-Customs (N.T.) dated 3rd November, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xx) G.S.R.937(E) published in Gazette of India dated 3rd October, 2016, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (xxi) G.S.R.813(E) published in Gazette of India dated 23rd August, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (xxii) G.S.R.851(E) published in Gazette of India dated 2nd September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxiii) G.S.R.873(E) published in Gazette of India dated 8th September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxiv) G.S.R.891(E) published in Gazette of India dated 16th September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxv) G.S.R.901(E) published in Gazette of India dated 22nd September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (xxvi) G.S.R.909(E) published in Gazette of India dated 23rd September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxvii) G.S.R.931(E) published in Gazette of India dated 29th September, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxviii) G.S.R.947(E) published in Gazette of India dated 3rd October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxix) G.S.R.907(E) published in Gazette of India dated 23rd September, 2016, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (xxx) G.S.R.795(E) published in Gazette of India dated 13th August, 2016, together with an explanatory memorandum implementing provision for duty-free import of only fabric (including inter lining) under Special Advance Authorization Scheme notified by Department of Commerce in para 4.04A of Foreign Trade Policy 2015-20 in terms of which the fabric has to be incorporated in the garments manufactured and exported subject to certain conditions.
- (xxxi) S.O.2566(E) published in Gazette of India dated 29th July, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (xxxii) G.S.R.948(E) published in Gazette of India dated 3rd October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 94/96-Cus., dated 16th December, 1996.

- (8) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-
 - (i) The Customs, Central Excise Duties and Service Tax Drawback) (Amendment) Rules, 2016 published in Notification No. G.S.R.1019(E) in Gazette of India dated 31st October, 2016, together with an explanatory memorandum.
 - (ii) G.S.R.1018(E) published in Gazette of India dated 31st October, 2016 together with an explanatory memorandum revising the All Industry Rates of Drawback which are the average rebate of customs duty, central excise duty or service tax, as the case may be, chargeable on any imported materials or excisable materials used as inputs or taxable services used as input services in the manufacture of goods exported. These rates need periodical revision in line with changes in their determining factors. The notification is effective from 15.11.2016.
 - (iii) G.S.R.796(E) published in Gazette of India dated 13th August, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 110/2015-Cus., dated 16th November, 2015.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.935(E) published in Gazette of India dated 30th September, 2016, together with an explanatory memorandum seeking to exempt the service tax payable under Section 66B of the Finance Act, 1994 on the services of transport provided by educational institutions to the students, faculty and staff of such institutions for the period from 01.04.2013 to 10.07.2014.
 - (ii) G.S.R.914(E) published in Gazette of India dated 26th September, 2016, together with an explanatory memorandum seeking to exempt the service tax payable under Section 66B of

the Finance Act, 1994 on the services of transport provided by way of advancement of Yoga provided by the entities registered under Section 12AA of the income Tax Act, 1961 for the period from 01.07.2012 to 20.10.2015.

- (iii) G.S.R.823(E) published in Gazette of India dated 26th August, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.852(E) published in Gazette of India dated 2nd September, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (v) G.S.R.874(E) published in Gazette of India dated 8th September, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.760(E) published in Gazette of India dated 2nd August, 2016 seeking to extend the levy of anti-dumping duty imposed on imports of Polyterafluoroethylene (PTFE) originating in, or exported from, People's Republic of China for a further period of one year i.e. upto and inclusive of 23rd August, 2017, pending outcome of sunset review investigation being conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (ii) G.S.R.762(E) published in Gazette of India dated 4th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Sewing Machine Needles, originating in, or exported from the People's Republic of China for a further period of one year i.e.

- upto and inclusive of 21st June, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iii) G.S.R.763(E) published in Gazette of India dated 4th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Opal Glass Ware originating in or exported from the People's Republic of China and UAE for a further period of one year i.e. upto and inclusive of 8th day of August, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iv) G.S.R.769(E) published in Gazette of India dated 5th August, 2016 together with an explanatory memorandum seeking to prescribe import prices on CIF basis at or above which safeguard duty "Hot-rolled flat products of non-alloy and other alloy Steel in coils of width of 600 mm or more" will not be applicable.
- (v) G.S.R.773(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Sodium Nitrite, originating in or exported from the People's Republic of China for a further period of one year i.e. upto and inclusive of 16th August, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.774(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of certain Rubber Chemicals, namely Dibenzothiazole disulphide (MBTS), originating in, or exported from the People's Republic of China for a further period of one year i.e. upto and inclusive

- of 19th October, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vii) G.S.R.775(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to prescribe finalization of provisional assessments of imports of PVC Flex Film produced by M/s Haining Tianfu Warp Knitting Co. Ltd., People's Republic of China and by M/s Manna, Korea RP to India, which have been subjected to provisional assessment pursuant to notifications, mentioned therein.
- (viii) G.S.R.776(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on PVC Flex Films originating in or exported from People's Republic of China, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties for a period of five years.
- (ix) G.S.R.777(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Viscose Staple Fibre excluding Bamboo Fibre, originating in, or exported from People's Republic of China and Indonesia, pursuant to Final Findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties for a period of five years.
- (x) G.S.R.778(E) published in Gazette of India dated 8th August, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of Hotrolled flat products of alloy or non-alloy steel originating in or exported from China, Japan, Korea RP, Russia, Brazil and Indonesia, for a period of six months in the manner prescribed,

- pursuant to the preliminary findings of the Designated Authority, Director General of Anti-Dumping & Allied Duties.
- (xi) G.S.R.799(E) published in Gazette of India dated 17th August, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on the imports of Coldrolled flat products of alloy or non-alloy steel originating in or exported from China, Japan, Korea RP and Ukraine, for a period of six months in the manner prescribed, pursuant to the preliminary findings of the Designated Authority, Director General of Anti-Dumping & Allied Duties.
- (xii) G.S.R.806(E) published in Gazette of India dated 19th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Caustic Soda, originating in, or exported from Chinese Taipei for a further period of one year i.e. up to and inclusive of 22nd August, 2017, and pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties. The anti-dumping duty imposed on imports of Caustic Soda, originating in, or exported from Thailand and Norway has been allowed to lapse on recommendation of the Designated Authority.
- (xiii) G.S.R.807(E) published in Gazette of India dated 19th August, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of I-Phenyl-3-Methyl-5-Pyrazolone, originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 23rd August, 2017, and pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.846(E) published in Gazette of India dated 1st September, 2016 together with an explanatory memorandum seeking to

levy definitive anti-dumping duty on imports of "Glass and Articles thereof" falling under heading 7019 of the First Schedule to the Customs Tariff Act, 1975, originating in, or exported from, the People's of China for a period of five years.

- (xv) G.S.R.864(E) published in Gazette of India dated 7th September, 2016 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on imports of Para Nitroaniline, originating in, or exported from the People's Republic of China for a further period of one year i.e. upto and inclusive of 8th September, 2017, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xvi) G.S.R.960(E) published in Gazette of India dated 6th October, 2016 together with an explanatory memorandum seeking to impose anti-dumping duty on Narrow woven [Hook and Loop Velcro Tapes] of specified types, originating in or exported from People's Republic of China for a period of five years.
- (11) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2016 together with Auditor's Report thereon:-
 - (i) Andhra Pradesh Grameena Vikas Bank, Warangal
 - (ii) Andhra Pragathi Grameena Bank, Kadapa
 - (iii) Arunachal Pradesh Rural Bank, Naharlagun
 - (iv) Assam Gramin Vikash Bank, Guwahati
 - (v) Bangiya Gramin Vikash Bank, Murshidabad
 - (vi) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (vii) Baroda Uttar Pradesh Gramin Bank, Raebareli
 - (viii) Bihar Gramin Bank, Begusarai
 - (ix) Central Madhya Pradesh Gramin Bank, Chhindwara
 - (x) Chaitanya Godavari Grameena Bank, Guntur
 - (xi) Dena Gujarat Gramin Bank, Gandhinagar

(xii)	Gramin Bank of Aryavart, Lucknow
(xiii)	Himachala Pradesh Gramin Bank, Mandi
(xiv)	Jharkhand Gramin Bank, Ranchi
(xv)	J&K Grameen Bank, Jammu
(xvi)	Karnataka Vikas Grameena Bank, Dharwad
(xvii)	Kashi Gomti Samyut Gramin Bank, Varanasi
(xviii)	Kaveri Grammena Bank, Mysore
(xix)	Kerala Gramin Bank, Mallappuram
(xx)	Langpi Dehangi Rural Bank, Diphu
(xxi)	Madhyanchal Gramin Bank, Sagar
(xxii)	Maharashtra Gramin Bank, Aurangabad
(xxiii)	Malwa Gramin Bank, Sangrur
(xxiv)	Manipur Rural Bank, Imphal
(xxv)	Mizoram Rural Bank, Aizawl
(xxvi)	Nagaland Rural Bank, Kohima
(xxvii)	Narmada Jhabua Gramin Bank, Indore
(xxviii)	Odisha Gramya Bank, Bhubaneswar
(xxix)	Pallavan Grama Bank, Salem
(xxx)	Pandyan Grama Bank, Virudhunagar
(xxxi)	Paschim Banga Gramin Bank, Howrah
(xxxii)	Pragathi Krishna Gramin Bank, Ballari
(xxxiii)	Prathama Bank, Moradabad
(xxxiv)	Puduvai Bharthiar Grama Bank, Puducherry
(xxxv)	Purvanchal Bank, Gorakhpur
(xxxvi)	Punjab Gramin Bank, Kapurthala
(xxxvii)	Rajasthan Marudhara Gramin Bank, Jodhpur
(xxxviii)	Saptagiri Grameena Bank, Chittoor
(xxxix)	Sarva U.P. Gramin Bank, Meerut
(xl)	Sarva Haryana Gramin Bank, Rohtak
(xli)	Saurashtra Gramin Bank, Rajkot
(xlii)	Sutlej Gramin Bank, Bathinda

- (xliii) Telangana Grameena Bank, Hyderabad
- (xliv) Tripura Gramin Bank, Agartala
- (xlv) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
- (xlvi) Uttar Bihar Gramin Bank, Muzaffarpur
- (xlvii) Uttarakhand Gramin Bank, Dehradun
- (xlviii) Vananchal Gramin Bank, Dumka
- (xlix) Vidharbha Konkan Gramin Bank, Nagpur
- (12) A copy of the Annual Report (Hindi and English versions) of the Bharatiya Mahila Bank, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (13) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of Hyderabad for the year 2015-2016, alongwith Audited Accounts under sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959 as amended by Banking Laws (Amendment) Act, 1985.
- (14) A copy of the Prevention of Money-Laundering (Restoration of Confiscated Property) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.913(E) published in Gazette of India dated 26th September, 2016 under section 74 of the Money Laundering Act, 2002 together with an explanatory memorandum.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The National Company Law Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2015 published in Notification No. G.S.R.728(E) in Gazette of India dated 21st September, 2015.
 - (ii) The National Company Law Appellate Tribunal (Salary Allowances and other terms and conditions of service of the President and other Members) Rules, 2015 published in Notification No. G.S.R.729(E) in Gazette of India dated 21st September, 2015.

- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Third Amendment) Regulations, 2016 published in Notification No. SEBI/L.A.D.N.R.O./G.N./2016-17/011 in Gazette of India dated 29th August, 2016.
 - (ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/008 in Gazette of India dated 8th July, 2016.
 - (iii) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/009 in Gazette of India dated 8th July, 2016.
 - (iv) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Amendment) Regulations, 2016 published in Notification No. SEBI/LAD-NRO/GN/2016-17/010 in Gazette of India dated 29th August, 2016.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Thirteenth Amendment) Regulations, 2016 published in Notification No. G.S.R. 879(E) in Gazette of India dated 9th September, 2016.
 - (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Eleventh Amendment) Regulations, 2016 published in Notification No. G.S.R. 1002(E) in Gazette of India dated 24th October, 2016.

- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Twelfth Amendment) Regulations, 2016 published in Notification No. G.S.R. 1003(E) in Gazette of India dated 24th October, 2016.
- (iv) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2016 published in Notification No. G.S.R. 1005(E) in Gazette of India dated 25th October, 2016.
- (v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2016 published in Notification No. G.S.R. 1015(E) in Gazette of India dated 27th October, 2016.
- (19) A copy of the Notification No. G.S.R.869(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2016 containing corrigendum to the Notification No. G.S.R. 389(E) dated 1st April, 2016 issued under the Foreign Exchange Management Act, 1999.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2015-2016.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2015-2016.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2015-2016.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2015-2016.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2016-2017.

6. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Fourteenth Report (Hindi and English versions) on Action Taken by the Government on the Observations / Recommendations contained in the Eighth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings (2015-16) on 'Corporate Social Responsibility in select Central Public Sector Undertakings (CPSUs)'.

7. Report of the Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Thirteenth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Report of Standing Committee on Railways

Shri K.H. Muniyappa presented the Tenth Report* (Hindi and English versions) of the Standing Committee on Railways (2015-16) on 'Pending Projects'.

9. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Corporate Affairs.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business during the week commencing the 28th November, 2016.

^{*} The Tenth Report of the Standing Committee on Railways (2015-16) was presented to Hon'ble Speaker, Lok Sabha on 31.08.2016 under Direction 71A of the Directions by the Speaker, Lok Sabha. Hon'ble Speaker has accorded permission for printing, publication and circulation of the Report before it is presented/laid in the House under Rule 280 of the Rules of the Procedure and Conduct of Business in Lok Sabha on 31.08.2016.

#12.34 P.M.

11. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members of the House may be aware that today at around 11.20 A.M. after the House got adjourned, one Shri Rakesh Singh Baghel, resident of Nizampur, District Shivpuri, Madhya Pradesh, who was watching the proceedings in the Public Gallery of Lok Sabha tried to jump in the House. The Security Officials of the Parliament overpowered him and took him in their custody. He may be released with warning after enquiry by Parliament Security is over. I hope the House agrees."

The House agreed.

12.35 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Monday, the 28th November, 2016.)

ANOOP MISHRA Secretary General

[#]From 12.15 P.M. to 12.33 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, November 28, 2016/Agrahayana 7, 1938 (Saka)

No. 185

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference to the passing away of Fidel Castro, the former President of Cuba, died on 25 November, 2016 in Havana, Cuba.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Starred Questions

Replies to Starred Question No. 161 was orally answered.

Members in whose names Starred Question No. 162 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 162 were asked.

Member in whose name Starred Question No. 163 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 163 was asked.

Member in whose name Starred Question No. 164 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 164 were asked.

(Due to interruptions, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 165–180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2016-2017.
- (2) A copy of the Patents (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated 16th May, 2016 under Section 160 of the Patents Act, 1970.
- (3) A copy of the Copyright (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.788(E) in Gazette of India dated 12th August, 2016 under sub-section (3) of Section 78 of the Copyright Act, 1957.
- (4) A copy of the Coffee Board (Cadre and Recruitment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.872(E) in Gazette of India dated 8th September, 2016 under sub-section (3) of Section 48 of the Coffee Act, 1942.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the

- year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2015-2016.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2015-2016.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2015-2016.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2015-2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Council for Leather Exports, Chennai, for the year 2015-2016.

- (10) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.
 - (iii) Memorandum of Understanding between the STC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2015-2016.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council

- (CHEMEXCIL), Mumbai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2015-2016.
- (14) A copy of Notification No. S.O.2895(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2016, making certain amendments in Notification No. S.O. 1371(E) dated 19th September, 2005 under Section 18G of the Industries (Development and Regulation) Act, 1951.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Sarva Shiksha Abhiyan, Trivandrum, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Sarva Shiksha Abhiyan, Trivandrum, for the year 2014-2015.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Jammu, for the years 2012-2013 &

- 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society, Jammu, for the 2012-2013 & 2013-2014.
- (26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2014-2015.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all (Sarva Shiksha Abhiyan), Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all (Sarva Shiksha Abhiyan), Chennai, for the year 2014-2015.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-2015.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2013-2014.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the KIOCL Limited, Bengaluru, for the year 2015-2016.
 - (ii) Annual Report of the KIOCL Limited, Bengaluru, for the year 2015-2016alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2015-2016.
 - (ii) Annual Report of the Rashtriya Ispal Nigam Limited

(Visakhapatnam Steel Plant), Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2015-2016.
 - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2015-2016.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2015-2016 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2015-2016.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (36) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2016-2017.
 - (ii) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2016-2017.
 - (iii) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2016-2017.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2015-2016.
- (38) A copy of the Indian Institutes of Information Technology (Council) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.856(E) in Gazette of India dated 6th September, 2016 under Section 50 of the Indian Institute of Information Technology Act, 2014.
- (39) A copy of the School of Planning and Architecture Statutes, 2016 (Hindi and English versions) published in Notification No. G.S.R.979(E) in Gazette of India dated 14th October, 2016 under sub-section (1) of Section 29 of the School of Planning and Architecture Act, 2014.

*(40) A copy of Notification No. 35/2016-Central Excise (Hindi and English versions) published in Gazette of India dated 28th November, 2016, together with an explanatory memorandum seeking to exempt Central Excise/CV duty on all goods for manufacture of POS devices subject to actual user condition and these exemptions will be valid till 31.03.2017 under sub-section (2) of Section 38 of the Central Excise Act, 1944.

5. **Reports of Standing Committee on Chemicals and Fertilizers**

Smt. Anju Bala presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-seventh Report on Action Taken by the Government on the recommendations contained in the Twenty-second Report (16th Lok Sabha) on 'Demands for Grants 2016-17' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (16th Lok Sabha) on the subject 'Functioning of Autonomous Institutions - Central Institute of Plastics Engineering Technology (CIPET) and Institute of Pesticides Formulation Technology (IPFT)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

Action Taken Statement of Standing Committee on Chemicals and 6. **Fertilizers**

Smt. Anju Bala laid on the table the Statement (Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 13th Report (16th Lok Sabha) of the Committee on Chemicals and Fertilizers regarding Action Taken by the Government on recommendations contained in the 6th Report (16th Lok Sabha) on 'Demands for Grants (2015-16)' (Department of Pharmaceuticals).

^{*}At 12.22 P.M.

12.04 P.M.

7. Statements by Ministers

- (1) The Minister of Sate (Independent Charge) of the Ministry of Culture; and Minister of State (Independent Charge) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 226th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Steel laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17), pertaining to the Ministry of Steel.
- (ii) the status of implementation of the recommendations contained in the 21st
 Report of the Standing Committee on Coal and Steel on "Research and
 Development in Iron and Steel Sector", pertaining to the Ministry of Steel.

(Due to interruptions, Lok Sabha adjourned at 12.24 P.M. and re-assembled at 2.00 P.M.)

12.05 P.M.

8. Submission by Members

The following members made submissions regarding impact of demonetization of 500 and 1000 currency notes:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Mulayam Singh Yadav
- 4. Shri P. Karunakaran

- 5. Shri Jai Prakash Narayan Yadav
- 6. Shri P. Kumar
- 7. Shri Bhartruhari Mahtab
- 8. Shri Anandrao Adsul

*Shri Rajnath Singh responded.

(Due to interruptions, Lok Sabha adjourned at 12.24 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to enhance the honorarium of Anganwadi workers in Uttar Pradesh.
- (2) Shri Mansukhbhai D. Vasava regarding need to convert meter gauge railway line from Pratapnagar (Baroda) to Jambusar in Gujarat and also construct a new railway line from Bharuch to Jambusar in the State.
- (3) Shri Rahul Kaswan regarding need to enhance the construction rate of water storage tanks for irrigation purpose under Rashtriya Krishi Vikas Yojana in remote and desert areas.
- (4) Smt. Ranjanben D. Bhatt regarding need to upgrade Chhayapuri railway station in Vadodara, Gujarat as a Satellite Railway Station.
- (5) Dr. Kirit Somaiya regarding need to review the existing laws for construction/ development around Mumbai Airport.

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^{*}The Minister of Home Affairs.

- (6) Smt. Rama Devi regarding need to provide funds for acquisition of land for Sitamarhi to Motihari via Sheohar Rail Line Project in Bihar.
- (7) Prof. Richard Hay regarding need to consider the Scheduled Tribes as the indigenous original citizens of the country.
- (8) Shri Harish Chandra Meena regarding need to provide uniform monetary relief to the families of martyred soldiers of armed forces.
- (9) Km. Shobha Karandlaje regarding need to extend the benefit of Integrated Coffee Development Project to medium, large and corporate Coffee planters.
- (10) Shri Pralhad Venkatesh Joshi regarding need for early disbursement of pension of retired artists of North Karnataka.
- (11) Smt. Jyoti Dhurve regarding need to accord approval to Moradn-Ganjal irrigation project in Madhya Pradesh.
- (12) Smt. Jayshreeben Patel regarding need to take effective steps for eradication of Tuberculosis in the country.
- (13) Shri Bhanu Pratap Singh Verma regarding need to take necessary steps for proper implementation of Fasal Bima Yojana in Jalaun parliamentary constituency, Uttar Pradesh.
- (14) Shri Harishchandra Deoram Chavan regarding need to look into the incident of cancellation of consignment of grapes by European Countries.
- (15) Prof K. V. Thomas regarding problems being faced by fishermen community.
- (16) Shri K.R.P. Prabhakaran regarding medical facilities in long distance trains.
- (17) Dr. (Smt.) Mamtaz Sanghamita need to device a mechanism to monitor selling of medicines & drugs by e-pharmacies.
- (18) Smt. Aparupa Poddar regarding need to open a Sainik School at Chandrakona in Arambagh Parliamentary constituency of West Bengal.

- (19) Shri Jhina Hikaka regarding need to include Jhodia Parja, Durua and Nakti Dora communities of Odisha in the list of Scheduled Tribes.
- (20) Shri Rahul Shewale regarding need to shift the storage facility for hazardous chemicals from Mehul and Ambapada village in Mumbai South-Central parliamentary constituency.
- (21) Shri K. Ram Mohan Naidu regarding devolution of funds to both Mandal and Zila Parishads.
- (22) Shri Ponguleti Srinivasa Reddy regarding need to provide marketing facility to Telangana fishermen.
- (23) Smt. P. K. Sreemathi Teacher regarding need to set up a Kendriya Vidyalaya near upcoming International Airport at Kannur in Kerala.
- (24) Shri Jay Prakash Narayan Yadav regarding need to expedite setting up of Kakwara Mega Power Plant in Banka district, Bihar.

2.01 P.M.

10. Government Bill – Introduced

The Taxation Laws (Second Amendment) Bill, 2016

[@]2.10 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th November, 2016.)

ANOOP MISHRA Secretary General

[®]From 2.02 P.M. to 2.10 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, November 29, 2016/Agrahayana 8, 1938 (Saka)

No. 186

11.00 A.M.

1. Oath by Member

Shri Pradan Baruah, member representing Lakhimpur Parliamentary Constituency of Assam took oath in Assamese, signed the Roll of Members and took his seat in the House.

11.03 A.M.

2. Starred Questions

Reply to Starred Question No. 181 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

Reply to Starred Question No. 182 was orally answered.

(Due to continued interruptions, Lok Sabha adjourned at 11.36 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 183–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2015-2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Economics Statistics, Mumbai, for the year 2015-2016.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2015-2016.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) S.O.3053(E) published in Gazette of India dated 23rd September, 2016, regarding Assistant Director and Deputy Director of the Central Fertiliser

- Quality Control and Training Institute and its Regional Laboratories at Mumbai Kalyani and Chennai are declared as Fertiliser Inspector for a period of six months from the date of issue of the notification.
- (ii) The Fertiliser (Control) Amendment Order, 2016 published in Notification No. S.O.3054(E) in Gazette of India dated 23rd September, 2016.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2015-2016.
- (6) A copy of the Multi-State Co-operative Societies (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.798(E) in Gazette of India dated 17th August, 2016 under sub-section (3) of Section 124 of the Multi-State Cooperative Societies Act, 2002.
- (7) A copy of the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O. 2614(E) in Gazette of India dated 5th August, 2016 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2014-2015.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding (Hindi and English versions) between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.
 - (ii) Memorandum of Understanding (Hindi and English versions) between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

- (iii) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.
- (13) A copy of Notification No. G.S.R.3371(E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2016 order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi, 2016-17 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.
- (14) A copy of the Chemical Weapons Convention Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.834(E) in Gazette of India dated 30th August, 2016 under Section 56 of the Chemical Weapons Convention Act, 2000.
- (15) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. EP.1(1)/2015 in Gazette of India dated 10th May, 2016 under sub-section (5) of Section 45 of the Food Corporation Act, 1964.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2015-2016.

(Due to interruptions, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2.00 P.M.)

2.01 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ram Prasad Sarmah regarding need to complete the construction of Lower Subansiri Hydro Electrical Project in Assam.
- (2) Shri Kunwar Pushpendra Singh Chandel regarding need to fast track the recovery of big loans and waiving off small loans of farmers in Uttar Pradesh particularly in Hamirpur parliamentary constituency.
- (3) Shri Prabhubhai Nagarbhai Vasava regarding need to construct under pass and road over bridges on Udhna-Jalgaon railway line in Bardoli parliamentary constituency, Gujarat.
- (4) Shri Vikram Usendi regarding need to include Mahra/Mahara caste of Chhattisgarh in the list of Scheduled Castes.
- (5) Shri Rakesh Singh regarding need to set up a super a Speciality Hospital/Polyclinic and six more CGHS Wellness Centres in Jabalpur, Madhya Pradesh.
- (6) Shri Nishikant Dubey regarding need to construct a irrigation canal to channelise the water of Chandan dam to Godda, Jharkhand.
- (7) Shri Sudheer Gupta regarding need to ban TV serials depicting wrong portrayal of historical and mythological texts.
- (8) Shri Vishnu Dayal Ram regarding need to take immediate remedial steps to check soil erosion by rivers in various districts of Jharkhand particularly in Palamu and Garwha districts.
- (9) Shri Janardan Singh Sigriwal regarding need to regularise the services of temporary labourers engaged by FCI Depot Ghevra, Delhi.

- (10) Dr. Ravindra Kumar Ray regarding need to construct a Road Over Bridge between Hazaribagh Road railway station and Keshwari railway station in Kodarma parliamentary constituency, Jharkhand.
- (11) Smt. Raksha Nikhil Khadse regarding need to bring a policy to monitor the working of labour contractors.
- (12) Dr. Virendra Kumar regarding need to develop public infrastructure conducive to differently-abled people in the country.
- (13) Shri Prahlad Singh Patel regarding need to start work on the North-South Corridor of Diamond Quadrilateral Railway Project to establish high speed railway network in the country.
- (14) Shri Rajeev Shankarrao Satav regarding need to declare and develop the Sindkhed Raja, the birth place of Rajmata Jijau - mother of Chhatrapati Shivaji - in Buldhana district, Maharashtra as a historical place of international importance.
- (15) Shri S.P. Muddahanumegowda regarding need to provide financial assistance to Karnataka affected by drought.
- (16) Shri Gaurav Gogoi regarding need to provide financial support to Solar Pump programme in North Eastern States.
- (17) Shri M. Udhayakumar regarding need to develop tourism infrastructure in Sirumalai Hills near Dindigul in Tamil Nadu.
- (18) Shri R. P. Marutharajaa regarding need to construct a service Road on National Highway No. 45 at Samayapuram village in Perambulur Parliamentary Constituency of Tamil Nadu.
- (19) Prof. Saugata Roy regarding need to bring normalcy along the Line of Control.
- (20) Shri Tapas Paul regarding need to provide remunerative price of paddy and jute to farmers in West Bengal particularly in Krishnanagar parliamentary Constituency.

- (21) Shri Balabhadra Majhi regarding need to declare Malkangiri district in Odisha as a Japanese Encephalitis Vaccine District and start timely vaccination in the district.
- (22) Shri Gajanan Chandrakant Kirtikar regarding need to implement the Coastal Regulation Zone (CRZ) Notification, 2011.
- (23) Shri M. Srinivasa Rao regarding need to provide financial assistance to cooperative sugar factories in Andhra Pradesh.
- (24) Shri Jitendra Chaudhury regarding need to hand over the land occupied by Assam Rifles Complex to the State Government of Tripura for setting up of a multi-discipline Sports and Cultural Complex.
- (25) Shri Dushyant Chautala regarding need to establish a 50 bed AYUSH Hospital in Hisar, Haryana under National AYUSH Mission.
- (26) Shri C. N. Jayadevan regarding relaxation in restrictions imposed by Archaeological Survey of India for undertaking new construction/repair of houses in Trissur district of Kerala.

(Due to interruptions, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

6. Government Bill - Passed

The Taxation Laws (Second Amendment) Bill, 2016

Time Taken: 32 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The Speaker made the following observation:-

"Hon'ble Members, the Taxation Laws (Second Amendment) Bill, 2016 is a Bill of vital public importance. It is my earnest desire that the House should have thorough debate on this Bill. However, in the prevailing situation, it is not possible to have a discussion on this Bill. It is impossible because of the way all of you are behaving. It is impossible to have a discussion on this Bill. The Hon'ble Members will appreciate that this Bill is required to be considered and passed by this House. Therefore, I will put further motions in regard to the Bill directly to the vote of the House."

The motion for consideration of the Bill was adopted.

The Speaker made the following observation:-

"Hon'ble Members, Sarvashri N.K. Premachandran, B. Mahtab, Rajeev Satav and K.C. Venugopal have tabled amendments to the Taxation Laws (Second Amendment) Bill. I may inform the House that amendment Nos. 1, 2, 3, 6 and 7 by Shri N.K. Premachandran; amendment No. 11 by Shri B. Mahtab; both the amendments tabled by Shri Rajeev Satav, and amendment No. 12 by Shri K.C. Venugopal require recommendation of the President under clause (1) of Articles 117 and 274 of the Constitution for moving in Lok Sabha. Since the recommendation of the President for moving the amendments has yet not been received, hon. Members cannot be permitted to move these amendments. However, I will call Shri Mahtab and Shri N.K. Premachandran to move their amendments which do not require President's recommendation."

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Amendment No. 10 moved by Shri Bhartruhari Mahtab to Clause 5 was put to vote and negatived.

Clause 5 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.02 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, November 30, 2016/Agrahayana 9, 1938 (Saka)

No. 187

11.00 A.M.

1. Oath by Members

The following members took the oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Shri Partha Pratim Ray	Coochbehar	West Bengal	Oath	Bengali
2.	Shri Dibyendu Adhikari	Tamluk	West Bengal	Oath	Bengali

11.07 A.M.

2. Starred Questions

Reply to Starred Question No. 201 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12.04 P.M.)

Replies to Starred Question Nos. 202-220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.04 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2015-2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2015-2016.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Telegraph (Amendment) Rules, 2015 published in Notification No. G.S.R.653(E) in Gazette of India dated 25th August, 2015.
 - (ii) The Indian Telegraph (2nd Amendment) Rules, 2015 published in Notification No. G.S.R.241 in Gazette of India dated 10th December, 2015.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.
- (ii) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.
- (6) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Council, Chandigarh, for the year 2015-2016.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Council, Chandigarh, for the year 2015-2016.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2015-2016.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (10) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2015-2016.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (b) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2015-2016.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2015-2016.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2015-2016.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Geomagnetism, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2015-2016.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2015-2016.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2015-2016.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2015-2016.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New

- Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2015-2016.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2013-2014.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Film Development Corporation Limited and the Ministry of Information and Broadcasting for the year 2016-2017.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 8th August, 2016, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes and had elected the following ten Members of Rajya Sabha to serve on the said Committee :-
 - 1. Shri Narendra Budania
 - 2. Shri Husain Dalwai
 - 3. Shri Ram Narain Dudi
 - 4. Shri B.K. Hariprasad
 - 5. Shri Ahamed Hassan

- 6. Dr. Vikas Mahatme
- 7. Shri Vishwambhar Prasad Nishad
- 8. Shri Rajaram
- 9. Smt. Vijila Sathyananth
- 10. Shri Ram Nath Thakur
- (ii) That at its sitting held on the 9th August, 2016, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K.C. Tyagi from Rajya Sabha and also communicated the name of Shri Sharad Yadav, Member of Rajya Sabha who had been duly elected to the Said Committee.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Y.V. Subba Reddy presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Report of Joint Committee on Offices of Profit

Dr. Satya Pal Singh presented the Fourteenth and Fifteenth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.07 P.M.

8. Statement by Minister

The Minister of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Statistics and Programme Implementation.

*12.08 P.M.

9. Submission by Members

The following members made submissions regarding impact of demonetization.

- 1. Shri Mallikarjun Kharge
- 2. Shri Sudip Bandyopadhyay
- 3. Mohd. Salim
- 4. Shri Jai Prakash Narayan Yadav
- 5. Shri Bhatruhari Mahtab

\$Shri Ananth Kumar responded.

\$\$Shri Arun Jaitley also responded.

(Due to interruptions, Lok Sabha adjourned at 12.33 P.M. and re-assembled at 12.45 P.M.)

^{*}From 12.27 P.M. to 12.33 P.M., Members raised matters of urgent public importance.

^{\$} Minister of Parliamentary Affairs.

^{\$\$} Minister of Finance.

#12.57 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding need to regularise the services of Aanganwadi workers as Group 'D' employees and also give them adequate wages and allowances and social security benefits as applicable to Group D employees.
- (2) Prof. Chintamani Malviya regarding need to check the industrial waste and pollution caused by industrial factories in Ujjain parliamentary constituency, Madhya Pradesh.
- (3) Shri Raghav Lakhanpal regarding need to impress upon Government of Uttar Pradesh to enhance the rate of sugarcane and also ensure payment of arrears of sugarcane by sugar mills to farmers in Uttar Pradesh.
- (4) Shri Ramdas C. Tadas regarding need to open a railway station in Ridhpur at Wardha parliamentary constituency, Maharashtra.
- (5) Shri Ram Tahal Choudhary regarding need to ensure timely payment of pension & gratuity to retired employees of Heavy Engineering Corporation Limited, Ranchi, Jharkhand.
- (6) Shri Bidyut Baran Mahato regarding need to accord environmental clearance to Uranium Corporation of India Limited mines at Jaduguda, Jharkhand.
- (7) Shri Rajendra Agrawal regarding need to develop necessary mechanism to enable people migrated to other States to exercise their right to vote during elections.

- (8) Shri C. P. Joshi regarding need to reintroduce free Monthly Season Ticket to students for rail journey.
- (9) Shri Naranbhai Kachhadiya regarding need for development and operation of Vadiya Devli Railway station in Amreli parliamentary constituency, Gujarat.
- (10) Shri Hariom Singh Rathore regarding need to enhance the Minimum Statutory Price of Moong Dal (Green Gram) in Nagaur, Merta and Degana in Rajasthan.
- (11) Shri Devendra Singh alias Bhole Singh regarding need to formulate a fair and transparent system under Pradhan Mantri Ujjwala Yojana to ensure meticulous execution of the scheme.
- (12) Shri Manshankar Ninama regarding need to formulate a scheme for development of agriculture-based industry, dairy, horticulture sector and small scale industries in Banswara parliamentary constituency, Rajasthan.
- (13) Shri D.K. Suresh regarding drought situation prevailing in Karnataka.
- (14) Shri K. C. Venugopal regarding need to sanction additional funds for construction of fishing harbours at Arthungal and Thottappally in Alappuzha district, Kerala.
- (15) Shri C. Mahendran regarding problems faced by farmers of Tamil Nadu due to demonetisation of currency notes.
- (16) Shri R. Parthipan regarding need to set up food park and Agri-Export Zone in Theni district of Tamil Nadu.
- (17) Dr. (Smt.) Ratna De Nag regarding need to provide medicines to poor at affordable prices.
- (18) Shri Bhartruhari Mahtab regarding timely execution of renovation and conservation of Gadakkhai Heritage Project in Cuttack, Odisha.
- (19) Shri Prataprao Ganpatrao Jadhav regarding need to enhance the rate of pension under Employees' Pension Scheme, 1995.

- (20) Shri Jayadev Galla regarding need to establish a cluster-cum-handloom park at Mangalagiri in Andhra Pradesh.
- (21) Smt. Kothapalli Geetha regarding pending projects under Pradhan Mantri Gram Sadak Yojana in Visakhapatnam district of Andhra Pradesh.
- (22) Shri Kaushalendra Kumar regarding need to address the problems of farmers in the country.
- (23) Shri Prem Das Rai regarding need to control Sepsis, a life threatening disease.

12.59 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Thursday, the 1st December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 1, 2016/Agrahayana 10, 1938 (Saka)

No. 188

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the martyrdom of 7 brave army personnel and injuries to several others in a terrorist attack in Nagrota, Jammu & Kashmir on 29 November, 2016.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.03 A.M.

2. Submissions by Member

Sarvashri Sudip Bandypadhyay and [%]Mallikarjun Kharge made submission regarding reported delay in landing of a private aircraft carrying Chief Minister of West Bengal and other passengers due to air traffic at Kolkata airport.

[®]Shri Ananth Kumar responded.

*Shri Ashok Ganpathi Raju Pusapati also responded.

[%]At 11.10 A.M.

[®]The Minister of Parliamentary Affairs.

^{*}The Minister of Civil Aviation.

11.13 A.M.

3. Starred Questions

Replies to Starred Question Nos. 221 and 222 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.43 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 223–240 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O.3016(E) (Hindi and English versions) published in Gazette of India dated 21st September, 2016, regarding reconstitution of official members in the National Jute Board for a period of two years with effect from 29th September, 2016 issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.
- (2) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2015-2016, alongwith Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2015-2016.

- (4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (5) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2015-2016.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2015-2016.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New

- Mangalore, for the year 2015-2016.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2015-2016.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2015-2016.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2015-2016.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2015-2016.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2015-2016, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2015-2016.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2015-2016.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2016-2017.
- (14) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2015-2016.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) A copy of the National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. 11012/248/2015-Admn. in Gazette of India dated 17th October, 2015 under Section 37 of the National Highways Authority of India Act, 1988.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-
 - (i) S.O.3165(E) published in Gazette of India dated 7th October, 2016, appointing Shri Umesh Kumar Sharma, formerly Additional District Judge, Kota, Rajasthan, as Presiding Officer of the National Highway Tribunal at Mumbai *w.e.f.* the forenoon of 6.9.2016, till he attains the age of 62 years or until further orders, whichever is earlier.
 - (ii) S.O.3166(E) published in Gazette of India dated 7th October, 2016, appointing Shri Umesh Kumar Sharma, Presiding Officer of the National Highway Tribunal at Mumbai to discharge also the functions of the Presiding Officer of the National Highway Tribunal at Chandigarh, Kolkata, Jabalpur, Bangalore, Chennai and Guwahati, *w.e.f.* the forenoon of 6.9.2016, till further orders.
 - (iii) S.O.3333(E) published in Gazette of India dated 27th October, 2016, superceding Notification No. S.O.1912(E) dated 30th May, 2016.
- (17) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2015-2016.

- (18) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2016-2017.
 - (ii) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2016-2017.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2012-2013.
 - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (23) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2015-2016.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2015-

- 2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2015-2016.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2015-2016.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2015-2016.
- *(27) A copy of Notification No. 36/2016-Central Excise (Hindi and English versions) published in Gazette of India dated 1 st December, 2016, together with an explanatory memorandum seeking to amend the Notification No. 12/2012-Central Excise dated 17th March, 2012 so as to make the NIL excise duty on branded gold coins of purity 99.5% and above [falling under Chapter 71 of the First Schedule to the Central Excise Tariff Act, 1985] subject to the condition that no credit of input goods or input services or capital goods, has been availed under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- *(28) A copy of Notification No. 59/2016-Customs (Hindi and English versions) published in Gazette of India dated 1st December, 2016, together with an

^{*}At 12.03 P.M.

explanatory memorandum seeking to amend the Notification No. 12/2012-Customs dated 17th March, 2012 so as to withdraw CVD exemption on Gold coins (branded or unbranded) having gold content not below 99.5% and gold findings, both falling under Chapter 71 of the First Schedule to the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.

6. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation :-

- (1) Sixteenth Report of the Committee on Subordinate Legislation on Rules/Regulations framed under various Acts of Parliament pertaining to the Ministry of Ayush (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy).
- (2) Seventeenth Action Taken Report of the Committee on the recommendations/observations contained in Sixth Report (2015-2016).

7. Statement of Standing Committee on Agriculture

Shri Virendra Singh laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 18th Report on action taken by the Government on the observations/recommendations contained in the 8th Report (Sixteenth Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Food Processing Industries.
- (2) 27th Report on the action taken by the Government on the observations/recommendations contained in the 16th Report on the Subject 'Mega Food Parks' of the Ministry of Food Processing Industries.

(3) 30th Report on action taken by the Government on the observations/recommendations contained in the 26th Report on Demands for Grants (2016-17) of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

8. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Vikram Usendi laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Eighty-sixth Report on the Action Taken by the Department of Biotechnology on the recommendations contained in the Two Hundred and Seventy-eighth Report of the Committee on Demands for Grants (2016-2017) of the Department of Biotechnology.
- (2) Two Hundred Eighty-seventh Report on the Action Taken by the Department of Space on the recommendations contained in the Two Hundred and Seventy-ninth Report of the Committee on Demands for Grants (2016-2017) of the Department of Space.
- (3) Two Hundred Eighty-eighth Report on the Action Taken by the Department of Scientific and Industrial Research on the recommendations contained in the Two Hundred Eightieth Report of the Committee on Demands for Grants (2016-2017) of the Department of Scientific and Industrial Research.
- (4) Two Hundred and Eighty-ninth report on the Action Taken by the Department of Science & Technology on the recommendations contained in Two Hundred and Eighty-first Report of the Committee on Demands for Grants (2016-2017) of the Department of Science & Technology.

- (5) Two Hundred Ninetieth Report on the Action Taken by the Department of Atomic Energy on the recommendations contained in Two Hundred Eighty-second Report of the Committee on Demands for Grants (2016-2017) of the Department of Atomic Energy.
- (6) Two Hundred Ninety-first Report on the Action Taken by the Ministry of Earth Sciences on the recommendations contained in Two Hundred Eightyfourth Report of the Committee on Demands for Grants (2016-2017) of the Ministry of Earth Sciences.

9. **Statement by Minister**

The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a Statement (Hindi and English versions) correcting the reply given to Starred Question No. 161 on 28 November, 2016 asked by Shri Om Prakash Yadav and Col. Sonaram Choudhary, MPs regarding 'Industrial Development'.

12.07 P.M.

10. **Submission by Members**

made submissions regarding The following members impact of demonetization of 500 & 1000 currency notes:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Jai Prakash Narayan Yadav
- 3. Dr. P. Venugopal
- 4. Shri Sudip Bandyopadhyay
- 5. Shri P. Karunakaran
- 6. Shri A.P. Jithender Reddy
- 7. Shri Bhartruhari Mahtab

[&]Shri Ananth Kumar responded.

[&]The Minister of Parliamentary Affairs.

12.21 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rattan Lal Kataria regarding need to construct Satluj Yamuna Link Canal.
- (2) Shri Janak Ram regarding need to desilt river Gandak in Gopalganj parliamentary constituency, Bhar.
- (3) Smt. Riti Pathak regarding need to create awareness about cancer through school text books.
- (4) Shri Bhairon Prasad Mishra regarding need to establish a railway halt station at Suryakund or Bedi Pulia at Chitrakoot in Banda parliamentary constituency, Uttar Pradesh.
- (5) Shri Thupstan Chhewang regarding need to provide additional funds to complete construction of hospital in Kargil, Jammu and Kashmir.
- (6) Smt. Darshana Vikram Jardosh regarding need to take adequate measures for welfare of women prisoners.
- (7) Shri Devji M. Patel regarding need to increase the frequency of Bikaner-Dadar Superfast train and also increase the number of reserved berths in all categories in the train.
- (8) Shri Arjunlal Meena regarding need to accord approval to the proposal of D.P.R. pertaining to a project for regular and adequate water supply to Jaisamand lake in Udaipur Parliamentary Constituency, Rajasthan.
- (9) Shri Sharad Tripathi regarding need to monitor the progress of development works in villages under Saansad Adarsh Gram Yojana particularly in Sant Kabir Nagar parliamentary constituency, Uttar Pradesh.

- (10) Shri Hukum Singh regarding need to set up hospitals having full medical facilities for treatment of Chikungunya and Dengue in Shamli, Muzaffar Nagar or Saharanpur, Uttar Pradesh.
- (11) Shri Devusinh Jesingbhai Chauhan regarding need to establish more number of Post Offices in Rural areas of Gujarat.
- (12) Shri Rodmal Nagar regarding need to open a Kendriya Vidyalaya in Narsinghgarh in Rajgarh parliamentary constituency, Madhya Pradesh.
- (13) Dr. Udit Raj regarding need to review a policy of caste-based regiments in Indian Army.
- (14) Shri Anto Antony regarding alleged restrictions on media to cover Kerala High Court Proceedings.
- (15) Dr. Thokchom Meinya regarding inclusion of Manipuri language on the new currency notes.
- (16) Dr. Shashi Tharoor regarding need to provide additional funds for National Rural Drinking Water Programme in Kerala.
- (17) Shri T. Radhakrishnan regarding need to establish an AIIMS like medical Institute at Thoppur in Virudhunagar Parliamentary constituency of Tamil Nadu.
- (18) Shri R. Gopalakrishnan regarding problems faced by farmers of Tamil Nadu due to demonetisation of currency notes.
- (19) Smt. Pratima Mondal regarding need to install vending and incinerator machines in schools to provide sanitary napkins to girl students.
- (20) Smt. Pratyusha Rajeshwari Singh regarding need to construct multipurpose check dams over river Pilla Salki in Kandhamal Parliamentary Constituency of Odisha.
- (21) Shri Shrirang Appa Barne regarding need to transfer the vacant railway land near Lonawala Railway Station to Government of Maharashtra for

setting up vehicle parking facility for tourists visiting Lonavala and Khandala.

(22) Shri Raju Shetti regarding need to provide salary, allowances and other service benefits to personnel of para-military forces at par with personnel of military forces.

12.23 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Friday, the 2nd December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 2, 2016/Agrahayana 11, 1938 (Saka)

No. 189

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 32nd Anniversary of the Bhopal Gas Tragedy.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Submission by Member

Shri Sudip Bandyopadhyay made submission regarding deployment of Army personnel around some Toll Plazas in West Bengal.

- [®]Shri Ananth Kumar responded.
- * Shri Manohar Parrikar also responded.

11.10 AM.

3. Starred Questions

Replies to Starred Question Nos. 241 and 243 were orally answered.

Member in whose name Starred Question No. 242 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 242 were asked.

[®]The Minister of Parliamentary Affairs.

^{*}The Minister of Defence.

Members in whose names Starred Question No. 244 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Question No. 244 was asked.

Members in whose names Starred Question No. 245 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 245 were asked.

Members in whose names Starred Question No. 246 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 246 were asked.

Member in whose name Starred Question No. 247 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Question No. 247 were asked.

(Due to interruptions, Lok Sabha adjourned at 11.49 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 248–260 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2015-2016.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year

- 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2015-2016.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2015-2016.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2016.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity

- shareholders), Kolkata, for the Quarter ended 30.6.2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2015-2016.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2015-2016.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs and Cosmetics (4th Amendment) Rules, 2016 published in Notification No. G.S.R.640(E) in Gazette of India dated 29th June, 2016.
 - (ii) The Drugs and Cosmetics (3rd Amendment) Rules, 2016 published in Notification No. G.S.R.532(E) in Gazette of India dated 18th May, 2016.
 - (iii) The Drugs and Cosmetics (Seventh Amendment) Rules, 2016 published in Notification No. G.S.R.1041(E) in Gazette of India dated 4th November, 2016.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2016 published in Notification

- No. F. No. 1-12/Standards/SP (Sweets, Confectionery)/FSSAI-2015 in Gazette of India dated 15th July, 2016.
- (ii) The Food Safety and Standards (Packaging and Labelling) Fourth Amendment Regulations, 2016 published in Notification No. F. No. 1-120(2)/Standards/Irradiation/FSSAI-2015 in Gazette of India dated 26th August, 2016.
- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2016 published in Notification No. F. No. 1-120(1)/Standards/Irradiation/ FSSAI-2015 in Gazette of India dated 26th August, 2016.
- (iv) The Food Safety and Standards (Contaminants, Toxins and Residues) Fourth Amendment Regulations, 2016 published in Notification No. F. No. 1-99/SP (Contaminants)/REG/FSSAI-2015 in Gazette of India dated 13th October, 2016.
- (v) The Food Safety and Standards (Packaging and labelling) Third Amendment Regulations, 2016 published in Notification No. F. No. 3-14P/Notification (Nutraceuticals) /FSSAI-2013 in Gazette of India dated 15th July, 2016.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2016 published in Notification No. F. No. 3-14F/Notification (Nutraceuticals) /FSSAI-2013 in Gazette of India dated 15th July, 2016.
- (vii) The Food Safety and Standards (Food Products Standards and Food Additives) Eleventh Amendment Regulations, 2016 published in Notification No. F. No. Stds/SP (Water & Beverages)/Notif (2)/FSSAI-2016 in Gazette of India dated 27th October, 2016.
- (viii) The Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendment Regulations, 2016 published in Notification No. F. No. Stds/CPLQ.CP/EM/FSSAI-2015 in Gazette of India dated 14th September, 2016.

- (ix) The Food Safety and Standards (Licensing and Registration of Food Business) First Amendment Regulations, 2016 published in Notification No. F. No. 2-15015/30/2012 in Gazette of India dated 15th July, 2016.
- (x) The Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2016 published in Notification No. F. No. Stds/F&VP/Notification(02)/FSSAI-2016 in Gazette of India dated 26th August, 2016.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The National Company Law Tribunal Rules, 2016 published in Notification No. G.S.R.716(E) in Gazette of India dated 22nd July, 2016.
 - (ii) The National Company Law Appellate Tribunal Rules, 2016 published in Notification No. G.S.R.717(E) in Gazette of India dated 22nd July, 2016.
 - (iii) The Companies (Accounts) Amendment Rules, 2016 published in Notification No. G.S.R.742(E) in Gazette of India dated 27th July, 2016.
 - (iv) The Companies (Incorporation) Third Amendment Rules, 2016 published in Notification No. G.S.R.743(E) in Gazette of India dated 27th July, 2016.
 - (v) The Companies (Share Capital and Debentures) Fourth Amendment Rules, 2016 published in Notification No. G.S.R.791(E) in Gazette of India dated 12th August, 2016.
 - (vi) The Companies (Mediation and Conciliation) Rules, 2016 published in Notification No. G.S.R.877(E) in Gazette of India dated 9th September, 2016.
 - (vii) The Companies (Management and Administration) Amendment Rules, 2016 published in Notification No. G.S.R.908(E) in Gazette of India dated 23rd September, 2016.
 - (viii) The Companies (Incorporation) Fourth Amendment Rules, 2016 published in Notification No. G.S.R.936(E) in Gazette of India dated 1st October, 2016.

- (ix) The Companies (Registration Offices and Fees) Second Amendment Rules, 2016 published in Notification No. G.S.R.1049(E) in Gazette of India dated 7th November, 2016.
- (10) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iv) of (9) above.
- (11) A copy of the Notification No. S.O.2922(E) (Hindi and English versions) published in Gazette of India dated 12th September, 2016, making certain amendments in Schedule V of the Companies Act, 2013 under sub-section (4) of Section 469 of the said Act.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2013-2014.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 898(E) in Gazette of India dated 21st September, 2016 under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2015-2016.

- (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2015-2016.
 - (ii) Annual Report of the BEL Optronic Devices Limited, Pune, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the BEL-Thales Systems, Bengaluru, for the year 2015-2016.
 - (ii) Annual Report of the BEL-Thales Systems, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

6. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Sixth Report (Sixteenth Lok Sabha) on 'Rate of Dividend payable by the Railways to the General Revenues for the year 2016-17 and other ancillary matters'.
- (2) Seventh Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Second Report (Sixteenth Lok Sabha) on Role of IRCON in Infrastructure Building in Indian Railways'.
- (3) Eighth Report (Sixteenth Lok Sabha) on 'Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Sixteenth Lok Sabha) on Commercial utilisation of surplus Railway land- Role of Rail Land Development Authority (RLDA)'.

7. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Twenty-Fourth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Eighteenth Report of the Committee (16th Lok Sabha) on "Demands for Grants(2016-17)" pertaining to the Ministry of Coal.

8. Reports of Standing Committee on Commerce

Shri Vinod Kumar Sonkar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 127th Report on the Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 122nd Report on Ease of Doing Business.
- (2) 128th Report on the Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 126th Report on Demands for Grants (2016-17) of Ministry of Commerce and Industry (Department of Industrial Policy and Promotion).
- (3) 129th Report on the Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 125th Report on Demands for Grants (2016-17) of Ministry of Commerce and Industry (Department of Commerce).
- (4) 130th Report on Industrial Policy in the Changing Global Scenario.

9. Statement by Minister

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 71st and 88th Reports of the Standing Committee on Health and Family Welfare on the `Functioning of Central Government Health Scheme (CGHS)', pertaining to the Ministry of Health and Family Welfare.

12.07 P.M.

10. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members may recall that the Committee to Inquire into the Improper Conduct of a Member constituted by me were to submit their Report by 02 December, 2016.

I have since received a request from the Hon'ble Chairperson of the Inquiry Committee requesting for further extension of time of one week to present their Report.

On due consideration of grounds and reasons stated, I have acceded to the request for extension of one more week time and the Committee may present their Report by Friday 09 December, 2016.

As earlier observed by me, in view of the seriousness of the matter Shri Bhagwant Mann, MP is further advised not to attend the sitting of the House until a decision is taken in the matter."

*12.08 P.M.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 5th December, 2016.

12.37 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 2016.)

ANOOP MISHRA Secretary General

^{*}From 12.17 P.M. to 12.37 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 5, 2016/Agrahayana 14, 1938 (Saka)

No. 190

*11.06 A.M.

1. Starred Questions

Replies to Starred Question Nos. 261–264 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.30 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 265–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon

3. Felicitations by the Speaker

The Speaker on behalf of the House congratulated the Indian Women Cricket Team for winning the Asia Cup title after beating Pakistan in the final at Bangkok, Thailand on 4 December, 2016.

^{*}From 11.00 A.M. to 11.06 A.M., Members made submission, with the permission of the Chair.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
- (i) The Employees' Pension (Sixth Amendment) Scheme, 2016 published in Notification No. G.S.R.1036(E) in Gazette of India dated 2nd November, 2016.
- (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 2016 published in Notification No. G.S.R.1035(E) in Gazette of India dated 2nd November, 2016.
- (iii) The Employees' Provident Funds (Sixth Amendment) Scheme, 2016 published in Notification No. G.S.R.1065(E) in Gazette of India dated 11th November, 2016.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the years 2012-2013 to 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the years 2012-2013 to 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the years 2012-2013 to 2014-2015.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2015-2016.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2015-2016.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2015-2016,

- together with Audit Report thereon.
- (12) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2015-2016.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2015-2016 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2015-2016 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for

- the year 2015-2016.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2015-2016.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2015-2016.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2014-2015.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of Notification No. PU/Aca-1/Amendments/2013-14(Hindi and English versions) published in Gazette of India dated 15th August, 2014, relating to amendment of the Statutes No. 19 Clause (1) & (2) of Pondicherry University under sub-section (2) of Section 44 of the Pondicherry University Act, 1985.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Tezpur University Act, 1993:-

- (i) Notification No. 91 published in Gazette of India dated 19th March, 2014, relating to amendment of the Statute 2(4) of the Statutes of Tezpur University.
- (ii) Notification No. F. 12-2/97/(GA-I)/Vol-V/3659 published in Gazette of India dated 22nd March, 2016, relating to Ordinance No. 21 on emoluments and other terms and conditions of service of the pro Vice Chancellor.
- (iii) Notification No. F. 12-2/97/(GA-I)/Vol-V/2687 published in Gazette of India dated 22nd January, 2016, relating to Ordinance No. 29 on Constitution, Power and Function of the Governing Body, Technical Programmes of Tezpur University.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-
- (i) Notification No. 22 published in Gazette of India dated 3rd June, 2016, amending the Statute No. 11 and 13 of the Central University of South Bihar.
- (ii) Notification No.267 published in Gazette of India dated 28th June, 2016, amending the Statutes No. 2(4), 11 and 13 of the Central University of Orissa.
- (iii) Notification No.388 published in Gazette of India dated 25th October, 2016, regarding amendment relating to new Statutes amending the Statute No. 5, 11, 13, 41 and 45 of the Central University of Jammu.
- (25) A copy of the All India Council for Technical Education (Grant of Approvals for Technical Education in Blended Learning Mode) Regulations, 2013 (Hindi and English versions) published in Notification No. 37-3/Legal/AICTE/2013 in Gazette of India dated 28th June, 2016 under Section 23 read with Section 10 of the All India Council for Technical Education Act, 1987.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

5. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Nineteenth Report of the Committee (16th Lok Sabha) on 'Demands for Grants(2016-17)' pertaining to the Ministry of Mines.

12.05 P.M.

6. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 125th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) (Demand No.11), pertaining to the Department of Commerce, Ministry of Commerce and Industry.
 - (ii) the status of implementation of the recommendations contained in the 124th Report of the Standing Committee on Commerce on Action Taken by the Government on observations/recommendations contained in the 119th Report of the Committee on 'Rubber Industry in India', pertaining to the Ministry of Commerce and Industry.
- (2) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State (Independent Charge) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 232nd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Tourism.

7. Motion for election of two Members to the Council of National **Institutes of Technology, Science Education and Research**

Shri Prakash Javadekar moved the following motion :-

"That in pursuance of clause (j) of sub-section (2) of section 30 of the Council of National Institutes of Technology, Science Education and Research Act, 2007, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of National Institutes of Technology, Science Education and Research, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

*12.08 P.M.

8. **Submissions by Members**

following members made submission regarding impact of demonetization of 500 & 1000 currency notes:-

- 1. Shri Mallikarjun Kharge
- 2. Shri Sudip Bandyopadhyay
- 3. Shri Jai Prakash Narayan Yadav
- 4. Shri A.P. Jithender Reddy
- 5. Shri Mulayam Singh Yadav

Shri Rajnath Singh responded.

(Due to interruptions, Lok Sabha adjourned at 12.53 P.M. and re-assembled at 2.00 P.M.)

^{*}From 12.08 P.M. to 12.53 P.M., Members raised matters of urgent public importance.

2.00 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rajendra Agrawal regarding need to grow and use mosquito-eating fish and frogs to control vector-borne diseases in the country.
- (2) Dr. Manoj Rajoria regarding need to include Madan Mohan Mandir, Karauli, Rajasthan in Krishna circuit.
- (3) Smt. Rama Devi regarding need to appoint medical staff in the hospital in village Bakhri in East Champaran district, Bihar.
- (4) Smt. Meenakashi Lekhi regarding need to promote organ donation in the country.
- (5) Shri Gopal Chinayya Shetty regarding need to reimburse the amount of scholarship paid to students belonging to backward classes in Maharashtra.
- (6) Shri Sunil Kumar Singh regarding need to regularise the services of Parateachers in Jharkhand and also enhance their honorarum including BRP and CRP teachers in the State.
- (7) Shri A.T. (Nana) Patil regarding need to upgrade railway stations in Jalgaon parliamentary constituency as model railway stations.
- (8) Shri Lakhan Lal Sahu regarding need to provide necessary and adequate resources to trainee Archers of Shivtarai village, Kota Tehsil, Bilaspur district in Chhattisgarh.
- (9) Shri Ashwini Kumar Choubey regarding need to set up a 'Rashtriya Sanskritik Ved Shodh Evam Adhyyan Kendra' as well as a branch of Rashtriya Sanskrit Shiksha Sansathan and Banaras Hindu Vishwavidylaya in Buxar, Bihar.

- (10) Shri Harish Chandra Meena regarding need to address the problem of unemployment in the country.
- (11) Shri Ajay Nishad regarding need to set up a separate Ministry for Fisheries and Fishermen Welfare.
- (12) Dr. Shashi Tharoor regarding need to provide financial support to the artisans of Balaramapuram in Kerala.
- (13) Shri Mullappally Ramachandran regarding need to evolve a strategy to curb pollution level.
- (14) Smt. Aparupa Poddar regarding need to set up a Sanskrit University at Khanakul in Arambag Parliamentary Constituency of West Bengal.
- (15) Shri Dinesh Trivedi regarding rising level of air pollution in the Country.
- (16) Shri Nagendra Kumar Pradhan regarding need to permit diversion of forest land to State Government PSUs in lieu of afforestation in twice the degraded land as applicable to Central PSUs.
- (17) Shri Shrirang Appa Barne regarding need to provide rehabilitation package to farmers of Nhava & Sheva villages affected by Jawahar Lal Nehru Port Trust, Mumbai.
- (18) Shri Ponguleti Srinivasa Reddy regarding need to review the Employees' Pension Scheme, 1995.
- (19) Shri Faizal P.P. Mohammed regarding proposed speciality health services in Lakshadweep.
- (20) Shri Rajesh Ranjan alias Pappu Yadav regarding need to give recognition to four-year integrated B.A., B.Ed./B.Sc., B.Ed. programme of Central University of South Bihar by National Council of Teacher Education.

2.03 P.M.

10. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 03 Mts. Balance: 1 Hr. 57 Mts.

Shri A. P. Jithender Reddy raised a discussion on the demonetization of currency notes to weed out black money.

His speech was not finished.

The discussion was not concluded.

2.06 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Tuesday, the $6^{\rm th}$ December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 6, 2016/ Agrahayana 15, 1938 (Saka)

No. 191

11.00 A.M.

Oath by Member

Shri Gyan Singh, member representing Shahdol Parliamentary Constituency of Madhya Pradesh took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of Selvi J. Jayalalitha, Chief Minister of Tamil Nadu for six terms and former Member of Rajya Sabha on 5 December, 2016 in Chennai, Tamil Nadu.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

3. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers, Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3221–3450 would be printed in the Official Report for the day.

11.05 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 7th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 7, 2016/Agrahayana 16, 1938 (Saka)

No. 192

11.00 A.M.

1. Starred Questions

Replies to Starred Question Nos. 301–304 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 305–320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2014-2015.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (4) A copy of the Emoluments, Terms and Conditions of Service, Powers and Functions of Officers of Rani Lakshmi Bai Central Agricultural University, 2016 (Hindi and English versions) published in Notification No. RLBCAU/BOM/3/A&p/2016-Part-I in Gazette of India dated 2nd November, 2016, under sub-section (2) of Section 44 of the Rani Lakshmi Bai Central Agricultural University Act, 2014.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2015-2016.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2015-2016.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2015-2016.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016:-
 - (1) The National Capital Territory of Delhi Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1085(E) in Gazette of India dated 24th November, 2016.
 - (2) The National Capital Territory of Delhi Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1086(E) in Gazette of India dated 24th November, 2016.
- (10) A copy of the Notification No. S.O.3494(E) (Hindi and English versions) published in Gazette of India dated 21st November, 2016, stipulating that until

the establishment of a Regulatory Authority, the appropriate Government shall designate any Regulatory Authority or any officer as the Regulatory Authority for the purposes under the Road Estate (Regulation and Development) Act, 2016 issued under sub-section (1) of Section 20 of the said Act.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2015-2016.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2015-2016.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2015-2016.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2016 published in Notification No. G.S.R.792(E) in Gazette of India dated 12th August, 2016.
 - (ii) The Indian Forest Service (Pay) Amendment Rules, 2016 published in Notification No. G.S.R.793(E) in Gazette of India dated 12th August, 2016.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2016 published in Notification No. G.S.R.841(E) in Gazette of India dated 1st September, 2016.

- (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 2016 published in Notification No. G.S.R.842(E) in Gazette of India dated 1st September, 2016.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2016 published in Notification No. G.S.R.1061(E) in Gazette of India dated 10th November, 2016.
- (vi) The Indian Administrative Service (Pay) Amendment Rules, 2016 published in Notification No. G.S.R.1062(E) in Gazette of India dated 12th August, 2016.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Antrix Corporation Limited and the Department of Space for the year 2016-2017.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Regulation of Lead Contents in Household and Decorative Paints Rules, 2016 published in Notification No. G.S.R.1030(E) in Gazette of India dated 2nd November, 2016.
 - (ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2016 published in Notification No. G.S.R.670(E) in Gazette of India dated 6th July, 2016.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2015-2016.
- (25) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Twelfth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

TWELFTH LOK SABHA

1.	Statement No. 43	Fourth Session, 1999		
THIRTEENTH LOK SABHA				
2.	Statement No. 56	Third Session, 2000		
3.	Statement No. 51	Seventh Session, 2001		
4.	Statement No. 35	Twelfth Session, 2002		
FOURTEENTH LOK SABHA				
5.	Statement No. 33	Third Session, 2006		
6.	Statement No. 31	Fifth Session, 2005		
7.	Statement No. 34	Sixth Session, 2005		
8.	Statement No. 30	Ninth Session, 2006		
9.	Statement No. 27	Tenth Session, 2007		
10	. Statement No. 26	Twelfth Session 2007		
11	. Statement No. 30	Thirteenth Session 2008		

FIFTEENTH LOK SABHA

12.	Statement No. 28	Second Session, 2009
13.	Statement No. 25	Third Session, 2009
14.	Statement No. 25	Fourth Session, 2010
15.	Statement No. 23	Fifth Session, 2010
16.	Statement No. 22	Sixth Session, 2010
17.	Statement No. 20	Seventh Session, 2011
18.	Statement No. 20	Eighth Session, 2011
19.	Statement No. 19	Ninth Session, 2011
20.	Statement No. 18	Tenth Session, 2012
21.	Statement No. 16	Eleventh Session, 2012
22.	Statement No. 15	Twelfth Session, 2012
23.	Statement No. 14	Thirteenth Session, 2013
24.	Statement No. 12	Fourteenth Session, 2013
25.	Statement No. 10	Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

26.	Statement No. 9	Second Session, 2014
27.	Statement No. 8	Third Session, 2014
28.	Statement No. 7	Fourth Session, 2015
29.	Statement No. 5	Fifth Session, 2015
30.	Statement No. 4	Sixth Session, 2015
31.	Statement No. 2	Seventh Session, 2016
32.	Statement No. 2	Eighth Session, 2016
33.	Statement No. 1	Ninth Session, 2016

- (26) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2015-2016.

- (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2015-2016.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2015-2016.
- (29) A copy of the Notification No. S.O.3385(E) (Hindi and English versions) published in Gazette of India dated 4th November, 2016, regarding inclusion of 20 insecticides in the Schedule of the Insecticides Act, 1968 issued under Section 3 of the said Act.

- (30) A copy of the Insecticides (Second Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.794(E) published in Gazette of India dated 13th August, 2016 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2015-2016.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2015-2016.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2015-2016.

- (34) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-
 - (i) The Ministry of Home Affairs, Fire Adviser Recruitment Rules, 2016 published in Notification No. G.S.R.55 in Gazette of India dated 8th April, 2016.
 - (ii) The Ministry of Home Affairs, Deputy Fire Adviser Recruitment Rules, 2016 published in Notification No. G.S.R.56 in Gazette of India dated 8th April, 2016.
 - (iii) G.S.R.96 published in Gazette of India dated 15th June, 2016 containing corrigendum to the Notification No. G.S.R.55 and G.S.R.56 dated 8th April, 2016.
- (35) A copy of the Border Security Force (Engineering Officers) Recruitment (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1040(E) in Gazette of India dated 3rd November, 2016 under subsection (3) of Section 141 of the Border Security Force Act, 1968.
- (36) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948 and Rule 3 of the Passport (Entry into India) Rule, 1950:-
 - (i) S.O.1488(E) published in Gazette of India dated 25th April, 2016, appointing Superintendent of Police (FRO), Tirupati as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the immigration Check Post located at Tirupati Airport in the jurisdiction of Andhra Pradesh State with effect from 01.05.2016.
 - (ii) S.O.1489(E) published in Gazette of India dated 25th April, 2016, declaring Tirupati Airport in Andhra Pradesh as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
 - (iii) S.O.2872(E) published in Gazette of India dated 6th September, 2016, appointing Chief Immigration Officer, Civil Air Terminal, Chandigarh

- (Mohali side) as the "Civil Authority" for the purpose of Foreigners Order, 1948 for the jurisdiction of the Civil Air Terminal, Chandigarh (Mohali side) in the State of Punjab with effect from 01.09.2016.
- (iv) S.O.2873(E) published in Gazette of India dated 6th September, 2016, designating Civil Air Terminal, Chandigarh (Mohali side) as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2016-2017.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2015-2016.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Science, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Science, Bengaluru, for the year 2015-2016.
- (40) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science

- Academy, New Delhi, for the year 2015-2016.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2015-2016.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2015-2016.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2015-2016.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2015-2016.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Academy of Sciences, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2015-2016.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2015-2016.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2015-2016.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, (Agharkar Research Institute), Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science, (Agharkar Research Institute), Pune, for the year 2015-2016.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2015-2016.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2015-2016.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2015-2016.
- (52) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2015-2016.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic

- and Ocean Research, Goa, for the year 2015-2016.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2015-2016.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2015-2016.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2015-2016.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2014-2015.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

- (59) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
 - (i) The Prasar Bharati (Broadcasting Corporation of India) Doordarshan-Video Executive, Cameraman Grade-I and Cameraman Grade-III Recruitment Regulations, 2016 published in Notification No. N-10/07/2013-PPC in Gazette of India dated 17th November, 2016.
 - (ii) The Prasar Bharati (Broadcasting Corporation of India) Recruitment of Officers and Employees of the Corporation Regulations, 2016 published in Notification No. F. No. N-10/178/2012-PPC in Gazette of India dated 15th November, 2015.
- (60) A copy of the Memorandum of Understanding (Hindi and English versions) between the BHEL Electrical Machines Limited and the Bharat Heavy Electricals Limited for the year 2016-2017.
- (61) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the

- Automotive Research Association of India, Pune, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2015-2016.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2015-2016.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2015-2016.
- (65) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the years

- 2013-2014 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2013-2014 and 2014-2015.
- (67) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2016-2017.
- (69) A copy of the 27th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2016.
- (70) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 30 of 2016)(Performance Audit)-Restructured Accelerated Power Development and Reforms Programme, Ministry of Power under Article 151(1) of the Constitution.
- (71) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2013-2014.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2015-2016.
- (74) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Madras Fertilizer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (iii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (iv) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (v) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (vi) Memorandum of Understanding between the Rashtriya Chemicals Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (vii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.
 - (viii) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2016-2017.

- (ix) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2016-2017.
- (x) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2016-2017.
- (75) A copy of the 12th Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2016).
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2015-2016.
- (77) A copy of the Conduct of Elections (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.3263(E) in Gazette of India dated 21st October, 2016 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Y.V. Subba Reddy presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of the Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance :

- (1) Thirty-Seventh Report on the subject "The Companies (Amendment) Bill, 2016".
- (2) Thirty-Eighth Report on Action Taken by the Government on the Recommendations contained in the Twentieth Report on "Planning Process A Review".
- (3) Thirty-Ninth Report on Action Taken by the Government on the Recommendations contained in the Twenty-Seventh Report on "Non-Performing Assets of Financial Institutions".
- (4) Fortieth Report on Action Taken by the Government on the Recommendations contained in the Twenty-Ninth Report on "Demands For Grants (2016-17)" of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (5) Forty-First Report on Action Taken by the Government on the Recommendations contained in the Thirtieth Report on "Demands For Grants (2016-17)" of the Ministry of Finance (Department of Revenue).
- (6) Forty-Second Report on Action Taken by the Government on the Recommendations contained in the Thirty-First Report on "Demands For Grants (2016-17)" of the Ministry of Planning.
- (7) Forty-Third Report on Action Taken by the Government on the Recommendations contained in the Thirty-Third Report on "Demands For Grants (2016-17)" of the Ministry of Statistics and Programme Implementation.

6. Report of the Committee of Privileges

Smt. Meenakashi Lekhi laid on the Table the Third Report (Hindi and English versions) of the Committee of Privileges.

12.08 P.M.

7. Statements by Ministers

- (1) The Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2016-17), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) The Minister of Science and Technology and Minister of Earth Sciences made a statement on India International Science Festival (IISF-2016).
- (3) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 284th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Ministry of Earth Sciences.

8. Supplementary Demands for Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (General) for 2016-17.

*12.13 P.M.

9. Demands for Excess Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2013-2014.

(Due to interruptions, Lok Sabha adjourned at 12.43 P.M. and re-assembled at 2.01 P.M.)

^{*}From 12.13 P.M. to 12.43 P.M., Members raised matters of urgent public importance.

2.01 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Ravindra Kumar Ray regarding need to undertake delimitation of Assembly and Lok Sabha constituencies in Jharkhand also reserve seats for Scheduled Castes in the State Assembly and Lok Sabha in proportion to their population.
- (2) Shri Pashupati Nath Singh regarding need to convert the underpass on National Highway passing beneath the Railway line near Dhanbad Railway station, Jharkhand into double lane.
- (3) Shri Jugal Kishore Sharma regarding need to improve BSNL mobile services in Jammu in Jammu & Kashmir.
- (4) Shri Ajay Mishra Teni regarding need to redress the grievances of gun dealers in the country.
- (5) Smt. Neelam Sonkar regarding need to establish an Airport in Azamgarh,
 Uttar Pradesh.
- (6) Shri Manshankar Ninama regarding need to start work on Ratlam-Dungarpur via Banswara railway line project.
- (7) Shri Sushil Kumar Singh regarding need to convert the State Highway from Mehandia to Hariharganj in Bihar into National Highway.
- (8) Dr. Kirit Somaiya regarding construction of Centre for Cancer Research and Hospital at Bhandup, Mumbai.
- (9) Shri Thupstan Chhewang regarding need to include Bhoti language in the Eighth Schedule to the Constitution.
- (10) Shri Bhairon Prasad Mishra regarding need to construct school building for Kendriya Vidyalaya, Sitapur Karwi in Chitrakoot district, Uttar Pradesh.

- (11) Shri Raghav Lakhanpal regarding need to withdraw the decision to abolish the post of Senior Superintendent of Post Offices in Saharanpur, Uttar Pradesh.
- (12) Shri Nishikant Dubey regarding need to set up a Cultural Centre and Food Craft Institute at Deoghar, Jharkhand.
- (13) Shri Chintaman Wanaga regarding need to construct a eight lane new bridge at Ghodbunder near Mumbai.
- (14) Shri B. N. Chandrappa regarding need to provide financial assistance to onion growers of Karnataka.
- (15) Smt. Pratima Mondal regarding need to identify and groom talented sportspersons in the country.
- (16) Dr. Ratna De Nag regarding need to undertake dredging of rivers, ports and waterways in the country.
- (17) Shri Balabhadra Majhi regarding need to extend the date for exchange of old currency notes in Tribal and inaccessible areas.
- (18) Shri Arvind Ganpat Sawant regarding need to continue the existing system of vending/catering services on Railways platforms.
- (19) Shri Jayadev Galla regarding need to approve Flood Control Project for Amravathi in Andhra Pradesh.
- (20) Shri Kunwar Harbansh Singh regarding need to release funds for procurement and installation of Base Transceiver Stations (BTS) in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (21) Shri Naba Kumar Sarania regarding need to withdraw the decision to grant Indian citizenship to Hindu Bangladeshi immigrants residing in Assam.

2.01 P.M.

11. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 05 Mts. Balance: 1 Hr. 55 Mts.

Further discussion on the demonetization of currency notes to weed out black money, raised by Shri A.P. Jithender Reddy on the 5th December, 2016, continued.

His speech was not finished.

The discussion was not concluded.

2.03 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 8, 2016/Agrahayana 17, 1938 (Saka)

No. 193

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 321 was listed, was absent. However, Minister concerned laid the reply on the Table.

Replies to Starred Question Nos. 322–325 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.38 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 326–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.00 Noon

3. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the scientists of the Indian Space Research Organisation for successful launch of Polar Satellite Launch Vehicle (PSLV C-36) carrying an earth-observation satellite 'Resourcesat-2A' Satellite from Sriharikota in Andhra Pradesh.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2015-2016.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2015-2016.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2015-2016.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NTPC Limited,

- New Delhi, for the year 2015-2016.
- (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2015-2016.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2015-2016.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2015-2016.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2016-2017.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust,

- Navi Mumbai, for the year 2015-2016.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2015-2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year

- 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2015-2016.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.1051(E) published in Gazette of India dated 9th November,
 2016, approving the Tuticorin Port Trust Employees (Recruitment,
 Seniority and Promotion) Amendment Regulations, 2016.
 - (ii) G.S.R.1052(E) published in Gazette of India dated 9th November, 2016, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (14) A copy of the Notification No. S.O.2590(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2014 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Central Road Fund (State Roads) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 619(E) in

Gazette of India dated 23rd June, 2016, under Section 13 of the Central Road Fund Act, 2000.

- (17) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.2333(E) published in Gazette of India dated 8th July, 2016 entrusting the stretches of National Highway No. 48 to National Highways Authority of India in the State of Karnataka.
 - (ii) S.O.2334(E) published in Gazette of India dated 8th July, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (iii) S.O.2365(E) published in Gazette of India dated 12th July, 2016 entrusting the stretches of National Highway Nos. 71B, 248A and 334B to National Highways Authority of India in the State of Haryana.
 - (iv) S.O.2366(E) published in Gazette of India dated 12th July, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (v) S.O.2573(E) published in Gazette of India dated 1st August, 2016, declaring highways, mentioned therein, as new National Highways.
 - (vi) S.O.2792(E) published in Gazette of India dated 26th August, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (vii) S.O.2811(E) published in Gazette of India dated 30th August, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (viii) S.O.2946(E) published in Gazette of India dated 15th September, 2016, entrusting the stretches of National Highway No. 223 in the

- Union Territory of Andaman and Nicobar island to National Highways & Infrastructure Development Corporation Limited.
- (ix) S.O.2947(E) published in Gazette of India dated 15th September,
 2016, making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (x) S.O.2948(E) published in Gazette of India dated 15th September, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xi) S.O.2949(E) published in Gazette of India dated 15th September, 2016, entrusting the stretches of National Highway Nos. 20, 21A, 95, 503A and 88 to National Highways Authority of India in the State of Himachal Pradesh.
- (xii) S.O.3013(E) published in Gazette of India dated 21st September,
 2016, entrusting the stretches of National Highway No. 74 to
 National Highways Authority of India in the State of Uttrakhand.
- (xiii) S.O.3211(E) published in Gazette of India dated 18th October,
 2016, making certain amendments in the Notification No.
 S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.3212(E) published in Gazette of India dated 18th October, 2016, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India in the State of Nagaland.
- (xv) S.O.3213(E) published in Gazette of India dated 18th October, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xvi) S.O.3214(E) published in Gazette of India dated 18th October,
 2016, entrusting the stretches of National Highways No. 8E to
 National Highway Authority of India in the State of Gujarat.

- (xvii) S.O.3334(E) published in Gazette of India dated 27th October, 2016, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xviii) S.O.3335(E) published in Gazette of India dated 27th October, 2016, entrusting the stretches of National Highways No. 209 (New NH No. 948) to National Highway Authority of India in the State of Karnataka.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2015-2016.
 - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2015-2016.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (Third Amendment) Rules, 2016 published in Notification No. G.S.R.911(E) in Gazette of India dated 24th September, 2016.
 - (ii) The Aircraft (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.977(E) in Gazette of India dated 8th October, 2016.
- (21) A copy of Notification No. S.O.3095(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2016, making certain amendments in Notification No. S.O.126(E) dated 14th January, 2016 under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

- (22) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2016-2017.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2015-2016.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2015-2016.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2015-2016.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2015-2016.

- (27)* A copy of Notification No. 60/2016-Customs (Hindi and English versions) published in Gazette of India dated 8th December, 2016, together with an explanatory memorandum seeking to further amend Notification No. 12/2012-Customs dated 17.03.2012 so as to reduce the import duty on wheat from 10% to Nil, without an end date, with immediate effect under section 159 of the Customs Act, 1962.
- (28)* A copy of Notification No. 52/2016-S.T. (Hindi and English versions) published in Gazette of India dated 8th December, 2016, together with an explanatory memorandum seeking to amend exemption Notification No. 25/2012-S.T. dated 20.06.2012 so as exempt services by an acquiring bank, to any person in relation to settlement of an amount upto two thousand rupees in a single transaction transacted through credit card, debit card, charge card or other payment card service under sub-section (4) of Section 94 of the Finance Act, 1994.

5. Report of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Ninth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2016-2017).

6. Report of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the Twenty-third Report (Hindi and English versions) of the Standing Committee on Defence on the subject 'Proxy and Postal Voting by Defence Services Personnel in General Elections - An evaluation'.

^{*}At 12.04 P.M.

7. Report of Standing Committee on Labour

Dr. Kirit Somaiya presented the Twentieth Report (Hindi and English versions) on 'Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Seventeenth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Labour & Employment'.

8. Reports of Standing Committee on Water Resources

Shri Hukum Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2016-2017):-

- (1) Eleventh Report on Action Taken by the Government on the Observations / Recommendations contained in the Fifth Report (16th Lok Sabha) on the subject 'Review of Ground Water Scenario, need for a comprehensive policy and measures to address problems in the country with particular reference to (i) Dark Blocks; and (ii) Contamination of underground water by certain industries'.
- (2) Twelfth Report on Action Taken by the Government on the Observations / Recommendations contained in the Ninth Report (16th Lok Sabha) of the Committee on 'Demands for Grants (2016-17)' of Ministry of Water Resources, River Development & Ganga Rejuvenation.

Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. A. Sampath laid the Eighty-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the subject 'Inordinate Delay in Filling up the Vacancies in the Supreme Court and High Courts'.

10. Report of Business Advisory Committee

Shri S.S. Ahluwalia presented the Thirty-seventh Report of Business Advisory Committee.

11* Report of the Committee to Inquire into the Improper Conduct of a Member

Dr. Kirit Somaiya laid on the Table the Report (Hindi and English version) of the Committee to Inquire into the Improper Conduct of a Member.

12.06 P.M.

12. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble members, I have to inform the House that in the sitting of Business Advisory Committee held on Wednesday, the 7th December, 2016, some members had requested for cancellation of sitting of the House fixed for Monday, the 12th December, 2016 on account of Milad-Un-Nabi or Id-E-Milad (Birthday of Prophet Mohammed) being celebrated in some parts of India. The Business Advisory Committee, accordingly, recommended that the sitting of the House fixed for Monday, the 12th December, 2016 may be cancelled on account of Milad-Un Nabi or Id-E-Milad (Birthday of Prophet Mohammed).

I hope the House agrees."

The House agreed.

*12.08 P.M.

13. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; and Minister of State (Independent Charge) of the Ministry of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17), pertaining to the Ministry of Coal.
- (2) The Minister of State in the Ministry of Home Affairs laid the following statements regarding (Hindi and English versions):-
 - (i) Alleged banning of singing of National Anthem by the management of a Private School in Sadiyabad locality of Allahabad in Uttar Pradesh.
 - (ii) Status of implementation of the recommendations contained in the 177th Report of the Standing Committee on Home Affairs on the `Coastal Security Scheme', pertaining to the Ministry of Home Affairs.

(Due to interruptions, Lok Sabha adjourned at 12.47 P.M. and re-assembled at 2.01 P.M.)

^{*}From 12.09 P.M. to 12.47 P.M., Members raised matters of urgent public importance.

2.01 P.M.

14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Udit Raj regarding need to ensure adherence to protocol norms by civil servants towards Members of Parliament.
- (2) Shri Hari Manjhi regarding need to construct a flyover in Gaya city, Bihar.
- (3) Shri Laxman Giluwa regarding need to establish a postal division in Chaibasa in West Singhbhum district, Jharkhand.
- (4) Shri Prahlad Singh Patel regarding need to give environmental clearance to road and reservoir projects in Damoh parliamentary constituency in Madhya Pradesh.
- (5) Shri Kapil Moreshwar Patil regarding need to undertake developmental programmes in Minority Concentration Districts in Maharashtra under Multi-Sectoral Development Programme.
- (6) Shri Ravindra Kumar Pandey regarding need to undertake renovation of water canal from Tenughat dam to Bokaro Steel Plant, Jharkhand.
- (7) Shri Bhanu Pratap Singh Verma regarding need to impress upon Government of Uttar Pradesh to protect the crops from roaming cattle abandoned by cattle owners under 'Anna Pashu Pratha' in Jalaun parliamentary constituency, Uttar Pradesh.
- (8) Shri Hariom Singh Rathore regarding need to conserve the archeological remains of Ahar-Banas culture near Udaipur, Rajasthan and develop the area as a tourist place.

- (9) Shri Yogi Adityanath regarding need to provide permanent land pattas to Vanya Gram (Van Tangia Gaon) set up in forest areas in Eastern Uttar Pradesh and include them in the category of Revenue villages.
- (10) Shri Naranbhai B. Kachhadiya regarding need to provide compensation to farmers under Pradhan Mantri Fasal Bima Yojana for damage to their crops caused by wild animals.
- (11) Shri Kodikunnil Suresh regarding need to incorporate Raja Ravi Varma College of Fine Arts under Central University Kasargod in Kerala.
- (12) Shri R. Dhruvanarayana regarding need to make separate budgetary provisions for fire-management in Chamarajanagar parliamentary constituency, Karnataka.
- (13) Prof. Mamtaz Sanghamita regarding need to provide funds for modernisation of public sector steel plants particularly Alloy Steel Plant, Durgapur, West Bengal.
- (14) Dr. Prabhas Kumar Singh regarding need to consider Gram Panchayat as the Unit of Crop Insurance under National Agricultural Insurance Scheme.
- (15) Shri Prataprao Ganpatrao Jadhav regarding need to construct a Railway Over Bridge at level crossing near Jalamb village in Shegaon tehsil of Buldhana district, Maharashtra.
- (16) Shri Srinivas Kesineni regarding need to establish a new Railway Zone in Andhra Pradesh.
- (17) Shri Jitendra Chaudhury regarding need to establish six Kendriya Vidyalyas in Tripura.
- (18) Shri Jose K. Mani regarding need to review the divestment plan for Hindustan Newsprint Ltd. at Kottayam in Kerala.

2.02 P.M.

15. (i) Supplementary Demands for Grants (General)-2016-17 and (ii) Demands for Excess Grants (General) -2013-14

Time Taken: 50 Mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 3, 5, 9, 11, 12, 14 to 20, 22, 24 to 30, 32, 34 to 39, 41 to 44, 46 to 55, 58 to 61, 64, 66, 68, 73 to 75, 79 to 91, 93 to 95 and 97 in respect of Supplementary Demands for Grants-Second Batch(General) for 2016-17 and;
- (ii) Demands for Excess Grants Nos. 20, 23, 24, 25 and 32 in respect of Demands for Excess Grants (General) for 2013-14

The following members took part in the debate:-

- 1. Dr. Kirit Somaiya
- 2. Shri Vinod Kumar Boianapalli
- Shri Abhishek Singh
- 4. Shri Rabindra Kumar Jena
- 5. Shri Dushyant Chautala
- 6. Shri Jayadev Galla
- 7. Shri Yerram Venkata Subba Reddy
- 8. Shri Subhash Chandra Baheria
- 9. Shri Virendra Singh

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 3, 5, 9, 11, 12, 14 to 20, 22, 24 to 30, 32, 34 to 39, 41 to 44, 46 to 55, 58 to 61, 64, 66, 68, 73 to 75, 79 to 91, 93 to 95 and 97 in respect of the Supplementary Demands for Grants-Second Batch(General) for 2016-17 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants-Second Batch (General) for 2016-17, were voted in full.

All the Demands for Excess Grants Nos. 20, 23, 24, 25 and 32 for the amount shown under column 3 of the printed List of Demands for Excess Grants (General) for 2013-2014 were voted in full.

16. Government Bill – Introduced

The Appropriation (No.5) Bill, 2016.

17. Government Bill - Passed

The Appropriation (No.5) Bill, 2016.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

18. Government Bill – Introduced

The Appropriation (No.4) Bill, 2016.

19. Government Bill - Passed

The Appropriation (No.4) Bill, 2016.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley. The motion was adopted and the Bill was passed.

2.52 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Friday, the 9th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 9, 2016/Agrahayana 18, 1938 (Saka)

No. 194

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming Her Excellency Mrs. Nguven Thi Kim Ngan, President of the National Assembly of the Socialist Republic of Vietnam and the Members of the Parliamentary Delegation from Vietnam who are on a visit to India as honoured guests.

11.02 A.M.

2. Reference by the Speaker

The Speaker made reference to the tragic incident of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and also the security personnel who laid down their lives in foiling the terrorist attack.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 11.30 A.M.)

11.30 A.M.

3. Starred Questions

Starred Question No. 341 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 342–360 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 2015-2016.
- (4) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of

the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2015-2016.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the 49th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the guarter ended 30.09.2016.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2015-2016.
- (9) A copy of the Notification No. IRDA/IAC/6/118/2016 (Hindi and English versions) published in Gazette of India dated 9th May, 2016 appointing two members, mentioned therein, as Members of the Insurance Advisory Committee with effect from the date of notification in addition to the 23 members as appointed earlier issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.
- (10) A copy of the Notification No. S.O.3065(E) (Hindi and English versions) published in Gazette of India dated 26th September, 2016 regarding change in

jurisdiction of Debts Recovery Tribunals 1, 2 & 3 at Mumbai and DRT Pune issued under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

- (11) A copy of the Pension Fund Regulatory and Development Authority (Pension Fund) (First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 8th September, 2016 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (12) A copy of the Income-tax (29th Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. S.O.3399(E) in Gazette of India dated 7th November, 2016 under section 296 of the Income Tax Act, 1961.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
 - (i) The Place of Provision of Services (Amendment) Rules, 2016 published in Notification No. G.S.R.1055(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.
 - (ii) G.S.R.1056(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
 - (iii) The Service Tax (Fourth Amendment) Rules, 2016 published in Notification No. G.S.R.1057(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum.
 - (iv) G.S.R.1058(E) in Gazette of India dated 9th November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax dated 20th June, 2012.
 - (v) G.S.R.1082(E) in Gazette of India dated 22nd November, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 20/2014-Service Tax dated 16th September, 2014.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.1084(E) published in Gazette of India dated 23rd November, 2016 together with an explanatory memorandum seeking to impose safeguard duty on imports of "Hot Rolled flat sheets and plates of alloy or non alloy steel having nominal thickness less than or equal to 150mm and nominal width of greater than or equal to 600mm" for a period of two years and six months at specified rates, when imported at a price below the specified import price, pursuant to the final findings of investigations conducted by the Director General of Safeguards. However, the said safeguard duty shall not apply to imports of subject goods from developing countries except People's Republic of China, Ukraine and Indonesia.
- (ii) G.S.R.1039(E) published in Gazette of India dated 2nd November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of 'Wire Road of alloy or Non-Alloy Steel for a period of six months in the manner prescribed, pursuant to the preliminary finding of the Designated Authority, Director General of Anti-dumping and Allied Duties.
- (iii) G.S.R.1054(E) published in Gazette of India dated 9th November, 2016 together with an explanatory memorandum seeking to impose provisional anti-dumping duty at modified rates, on the imports 4, 4 Diamino Stilbene 2, 2 Disulphonic Acid, originating in, or exported from People's Republic of China, upto and inclusive of 22nd January, 2019 in pursuance of Mid-term review conducted by Directorate General of Anti-Dumping and Allied Duties.
- (15) A copy of the Notification No. G.S.R.956(E) (Hindi and English versions) published in Gazette of India dated 5th October, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 157/1990-Cus., dated 28th March, 1990 under section 159 of the Customs Act, 1962.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2015-2016.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2015-2016.
- (18) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) (Seventh Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 11-109/Reg/Harmoniztn /2014 in Gazette of India dated 8th September, 2016 under Section 93 of the Food Safety and Standards Act, 2006.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2015-2016.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2015-2016.
- (21) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2015-2016.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2015-2016.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2015-2016.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2015-2016.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Biologicals, Noida, for the year 2015-2016.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2015-2016.
- (28) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 897(E) in Gazette of India dated 21^{st} September, 2016 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2015-2016.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2015-2016.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Centre for Policy Research, New Delhi, for the year 2015-2016.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2015-2016.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2015-2016.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2015-2016.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2015-2016.
- (36) A copy of the Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.644(E) in Gazette of India dated 19th August, 2015 under section 27 of the Depositories Act, 1996.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.645(E) in Gazette of India dated 19th August, 2015 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (41) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2015-2016, together with Audit Report thereon.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and officers) Amendment Rules, 2016 published in Notification No. G.S.R.853(E) in Gazette of India dated 5th September, 2016.
 - (ii) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 published in Notification No. G.S.R.854(E) in Gazette of India dated 5th September, 2016.
- (43) A copy of the Notification No. G.S.R.1074(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2016, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015, under Section 40 of the Cost and Works Accountants Act, 1959.
- (44) A copy of the Senior Citizens' Welfare Fund (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.981(E) in

Gazette of India dated 17th October, 2016 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum.

- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873:-
 - (i) The Senior Citizen Savings Scheme (Amendment) Rules, 2016 published in Notification No. G.S.R.938(E) in Gazette of India dated 3rd October, 2016.
 - (ii) The Sukanya Samriddhi Account (Amendment) Rules, 2016 published in Notification No. G.S.R.939(E) in Gazette of India dated 3rd October, 2016.
 - (iii) The Post Office Time Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.941(E) in Gazette of India dated 3rd October, 2016.
 - (iv) The Post Office (Monthly Income Account) Amendment Rules, 2016 published in Notification No. G.S.R.942(E) in Gazette of India dated 3rd October, 2016.
 - (v) The Post Office Recurring Deposit (Amendment) Rules, 2016 published in Notification No. G.S.R.943(E) in Gazette of India dated 3rd October, 2016.
 - (vi) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2016 published in Notification No. G.S.R.944(E) in Gazette of India dated 3rd October, 2016.
 - (vii) The Kisan Vikas Patra (Amendment) Rules, 2016 published in Notification No. G.S.R.945(E) in Gazette of India dated 3rd October, 2016.
- (46) A copy of the Notification No. G.S.R.940(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2016, notifying that the subscriptions made to the fund on or after the 1st day of October, 2016 and the balances at the credit of the subscriber shall bear interest at the rate of 8.0 per cent per annum issued under Section 5 of the Public Provident Fund Act, 1968.
- (47) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2015-2016, alongwith Audited Accounts.

- (48) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2015-2016.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2015-2016.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2015-2016.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2015-2016.
- (51) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Vignyan Industries Limited for the year 2016-2017.

6. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2016-17):-

- (1) Twentieth Report of the Committee on the subject 'Ex-Servicemen Contributory Health Scheme' pertaining to the Ministry of Defence (Department of Ex-Servicemen Welfare).
- (2) Twenty-first Report of the Committee on the subject 'Structural Changes in Budget' pertaining to the Ministry of Finance (Department of Economic Affairs).

7. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Twentieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Seventh Report on the Representation received from Sarvashri Javed Pandit and Harish regarding implementation of wage revision in the Centaur Lake View Hotel Srinagar/Hotel Corporation of India (HCI), Delhi.
- (2) Twenty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (16th Lok Sabha) in their Eighth Report on the Representation received from Shri Saurabh Kumar regarding employment in CCSO/SAIL, Dhanbad on compassionate grounds.
- (3) Twenty-second Report on the Representation of Shri Ghanshyam Bairwa forwarded by Shri Om Birla, M.P., Lok Sabha and Smt. Meenakshi Borkar regarding non-payment of arrears of pension and full salary to the employees/retired employees of Instrumentation Limited, Kota.
- (4) Twenty-third Report on the Petition of Sarvashri Lakhan Turi and Mahendra Prasad Kushwaha, presented by Shri Nishikant Dubey, M.P.,

- Lok Sabha regarding opening up of a new All India Institute of Medical Sciences (AIIMS) at Deoghar, Jharkhand.
- (5) Twenty-fourth Report on the Representation of Shri Sapan Kumar Ghosal regarding amendment to the Contract Labour (Regulation and Abolition)

 Act, 1970 governing the working conditions of Contract Labourers.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri Naba Kumar Sarania presented the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

9. Reports of Standing Committee on Chemicals and Fertilizers

Dr. Kulamani Samal presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (16th Lok Sabha) on 'Demands for Grants 2016-17' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Thirtieth Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth Report (16th Lok Sabha) on the subject 'Cluster Development Programme for Pharma Sector (CDP-PS)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

10. Statement by Minister

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and DIPAM), Ministry of Finance.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business for the remaining part of the session.

12. Motion

Shri S.S. Ahluwalia moved the following motion :-

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 8^{th} December, 2016."

The motion was adopted.

13. Motion

Dr. Kirit Somaiya moved the following motion:-

"That this House having taken note of the Report of the Committee to Inquire into the Improper Conduct of a Member of Lok Sabha, accepts the findings and recommendations of the Committee that Shri Bhagwant Mann, MP has committed a highly objectionable act which is unbecoming of a Member of the House and that he may be suspended from the Membership of the House for the remaining period of the current session i.e. the Tenth Session of 16th Lok Sabha;

That the House resolves that Shri Bhagwant Mann, MP may be suspended from the sittings of the House for the remaining period of the Session."

The motion was adopted.

12.08 P.M.

14. Government Bill - Introduced

The National Institutes of Technology, Science Education and Research (Second Amendment) Bill, 2016

12.10 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 14, 2016/Agrahayana 23, 1938 (Saka)

No. 195

11.00 A.M.

1. Questions

- (i) Starred Question No. 381 was orally answered. Due to interruptions, remaining Starred Questions could not be called for oral answers in the House. Starred Question Nos. 382–400 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4371–4600 would be printed in the Official report for the day.
- (ii) As the sitting of Lok Sabha fixed for Monday, the 12th December, 2016 was cancelled, the replies to Starred Question Nos. 361–380 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4141–4370 would also be printed in the official report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2015-2016.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
 - (i) The Unique Identification Authority of India (Terms and Conditions of Service of Chairperson and Members) Rules, 2016 published in Notification No. G.S.R.680(E) published in Gazette of India dated 12th July, 2016.
 - (ii) The Unique Identification Authority of India (Transaction of Business at Meetings of the Authority) Regulation, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 1 of 2016) published in Gazette of India dated 14th September, 2016.
 - (iii) The Aadhaar (Enrolment and Update) Regulations, 2016 (2 of 2016) published in Notification No. 13012/64/2016/Legal/UIDAI (No. 2 of 2016) published in Gazette of India dated 14th September, 2016.
 - (iv) The Aadhaar (Authentication) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 3 of 2016) published in Gazette of India dated 14th September, 2016.

- (v) The Aadhaar (Data Security) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 4 of 2016) published in Gazette of India dated 14th September, 2016.
- (vi) The Aadhaar (Sharing of Information) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 5 of 2016) published in Gazette of India dated 14th September, 2016.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016.
 - (ii) Annual Report of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Housing and

- Urban Development Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Notification No. S.O.3440(E) (Hindi and English versions) published in Gazette of India dated 11th November, 2016 regarding extension of tenure of Claims Commissioner for Delhi Metro Rail Corporation Limited for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any Property arising out of the working of the Delhi Metro under Section 48 of the Metro Railways (Operation and Maintenance) Act, 2002.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2015-2016.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016.

- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.
 - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2016-2017.
 - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.
 - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2016-2017.
 - (vi) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2016-2017
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2015-2016.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2015-2016.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2015-2016.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2015-2016.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2015-2016.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2015-2016.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, for the year 2015-2016.
- (18) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assents in Filing Returns) Second Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 747(E) in Gazette of India dated 29th July, 2016 under Section 61 of the Lokpal and Lokayuktas Act, 2013.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
 - (i) The Indian Wireless Telegraphy (Commercial Radio Operator's certificate of proficiency and licence to operate Global Maritime Distress and Safety System) Amendment Rules, 2016 published in Notification No. G.S.R.186 in weekly Gazette of India dated 8th October, 2016.
 - (ii) The Indian Telegraph Right of Way Rules, 2016 published in Notification No. G.S.R.1070(E) in Gazette of India dated 16th November, 2016.
- (20) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.
- (ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the TCIL Bina Toll Road Limited for the year 2016-2017.
- (iii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the TCIL Lakhnadone Toll Road Limited for the year 2016-2017.
- (iv) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2016-2017.
- (21) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2014-2015, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2014-2015.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2015-2016.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2015-2016.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, Mumbai for the year 2015-2016.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016.
- (34) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1088(E) in Gazette of India dated 24th November, 2016 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2015-2016.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2015-2016.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the

- Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2015-2016.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre,

Manesar, for the year 2015-2016.

- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016.
- (51) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Indian Vaccines Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for

the year 2015-2016.

- (53) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2016-2017.
- (54) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the second quarter of financial year 2016-2017 and Statement explaining deviations in meeting the obligations of the Government under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

3. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1)	Smt. Kamla Devi Paatle	18.07.2016 to 02.08.2016
(2)	Dr. Banshilal Mahato	18.07.2016 to 01.08.2016
(3)	Dr. A. Sampath	20.07.2016 to 05.08.2016
(4)	Shri Abhishek Banerjee	16.11.2016 to 16.12.2016
(5)	Shri Chh. Udayanraje Bhonsale	16.11.2016 to 16.12.2016
(6)	Shri Chand Nath	17.11.2016 to 16.12.2016
(7)	Shri Rama Kishore Singh	11.05.2016 18.07.2016 to 12.08.2016 & 16.11.2016 to 16.12.2016

4. Reports of Standing Committee on Agriculture

Shri Satyapal Singh (Sambhal) presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Thirty-first Report on Action Taken by the Government on the observations/recommendations contained in the 23rd Report on 'Demands for Grants (2016-17)' of the Ministry of Food Processing Industries.
- (2) Thirty-second Report on Action Taken by the Government on the observations/recommendations contained in the 24th Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

5. Reports of Standing Committee on Petroleum and Natural Gas

Shri P.K. Biju presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Petroleum Conservation Research Association'.
- (2) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Demands for Grants (2016-17) of MoPNG'.
- (3) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Directorate General of Hydrocarbons'.

6. Reports of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Eleventh Report on Action Taken by the Government on the recommendations of the Committee contained in their 9th Report on 'Demand for Grants 2016-17 of the Ministry of Railways'.
- (2) Twelfth Report on the subject 'Safety and Security in Indian Railways'.

7. Statement of Standing Committee on Railways

Shri Sudip Bandyopadhyay laid on the table the Statement (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 8th Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 4th Report (16thLok Sabha) on 'Demands for Grants (2015-16) of the Ministry of Railways'.

8. Report of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in Twentieth Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2016-17)' pertaining to the Ministry of Steel.

9. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic

- Energy; and Minister of State in the Department of Science laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (ii) the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2007-08), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (iii) the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/ observations contained in the 25th Report of the Committee on Demands for Grants (2008-09), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (iv) the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/ observations contained in the 38th Report of the Committee on Demands for Grants (2010-11), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (v) the status of implementation of the recommendations contained in the 56th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/ observations contained in the 51st Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

- (vi) the status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/ observations contained in the 60th Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (vii) the status of implementation of the recommendations contained in the 83rd Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/ observations contained in the 76th Report of the Committee on Demands for Grants (2015-16), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (viii) the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region.
- (2) The Minister of State (Independent Charge) of the Ministry of Environment, Forests and Climate Change laid a statement (Hindi and English versions) regarding `Negotiations that took place in 28th Meeting of the Parties to the Montreal Protocol held in October, 2016 in Kigali, Rwanda'.
- (3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 197th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs.
- (4) The Minister of State in the Ministry of Science and Technology; and Minister of State in the Ministry of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 280th Report of the Standing Committee

on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

(5) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Information and Broadcasting.

10. Motion regarding extension of time for Presentation of Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015

Shri Ganesh Singh moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the Budget Session, 2017."

The motion was adopted.

*12.09 P.M.

11. Government Bill – Introduced

The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2016

^{*}From 12.10 P.M. to 12.19 P.M., Members raised matters of urgent public importance.

12.20 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Chintaman Wanaga regarding need to set up a railway terminus at Vasai Railway Station in Maharashtra.
- (2) Shri Ajay Nishad regarding need to provide timely and adequate financial help to cancer patients seeking help from Prime Minister's National Relief Fund.
- (3) Smt. Ranjanben Bhatt regarding need to undertake modernization of Vadodara railway station, Gujarat.
- (4) Shri Maheish Girri regarding need to promote online sale of 'Made in India' products.
- (5) Dr. Virendra Kumar regarding need to utilise the services of Non-Governmental Organisations for proper rehabilitation of homeless children in the country.
- (6) Smt. Jyoti Dhurve regarding need to set up a unit of Khadi and Gramodyog in Betul district, Madhya Pradesh.
- (7) Shri Vishnu Dayal Ram regarding need to open adequate number of Bank branches in Palamu parliamentary constituency, Jharkhand.
- (8) Shri Bhanu Pratap Singh Verma regarding need to extend Shram Shakti Express (Train No. 12451/12452) upto Jhanshi, Uttar Pradesh.
- (9) Dr. Kirit Somaiya regarding need to investigate fake call centre issue in Mumbai.
- (10) Shri Sharad Tripathi regarding need to strengthen Railway Over Bridges constructed in Khalilabad in Sant Kabir Nagar district and Gauri Bazar in Deoria district in Uttar Pradesh.

- (11) Shri Devendra Singh alias Bhole Singh regarding need to set up an All India Institute in Kanpur, Uttar Pradesh for treatment of persons having speech and hearing problems.
- (12) Smt. Jayshreeben K. Patel regarding need to formulate a new traffic policy to reduce incidents of increasing road accidents in the country.
- (13) Shri M. K. Raghavan regarding need to establish a branch of RBI at Kozhikode in Kerala.
- (14) Shri Anto Antony regarding need to provide financial support to rubber growers in the country.
- (15) Smt. Pratima Mondal regarding need to start work on Joynagare to Kultali Railway Line Project in West Bengal.
- (16) Shri Baijayant Jay Panda regarding need to check cross-border terrorist activities.
- (17) Shri Shrirang Appa Barne regarding need to permit sale of snacks, bottled drinking water, cold drinks and eatables of fruits/juice stalls at railway stations in the country.
- (18) Shri K. Ram Mohan Naidu regarding need to set up a railway zone in Vishakhapatnam in Andhra Pradesh.
- (19) Shri Vinod Kumar Boianapalli regarding need to pass the Women's Reservation Bill.
- (20) Shri P. P. Faizal Mohammed regarding need to provide lights in all the helipads of Lakshadweep.
- (21) Shri Kunwar Haribansh Singh regarding need to improve healthcare facilities under National Health Mission in Pratapgarh parliamentary constituency, Uttar Pradesh.

12.20 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Thursday, the 15th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 15, 2016/Agrahayana 24, 1938 (Saka)

No. 196

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri N. Anbuchezhian, member of the Fourth Lok Sabha; and Shri P.V. Rajeshwar Rao, member of the Eleventh Lok Sabha.

Thereafter, members stood in silence for a short while in the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question No. 401 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 402–420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4601–4830 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2015-2016.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2015-2016.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2015-2016.

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.
- (6) A copy of the Report (Hindi and English versions) of the Justice Ashok Kumar Roopanwal (Retd.) Commission of Inquiry alongwith Memorandum of Action taken thereon under sub-section (4) of Section 3 of the Commissions of Inquiry Act, 1952.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2015-2016.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2015-2016.

- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2015-2016.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2015-2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design

- Centre, Nagpur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2015-2016.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2015-2016.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2015-2016.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2015-2016.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2016-2017.
 - (14) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Wind Energy, Chennai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Notification No. G.S.R.1091(E) (Hindi and English versions) published in Gazette of India dated 25th November, 2016, regarding regarding reservation of Dipside Tadekeshwar and Dungra UCG and Dipside Valia and Rajpardi UCG in Gujarat in favour of NLC India Limited for the purpose of Underground Coal Gasification under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (18) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2015-2016, alongwith Audited Accounts.
- (19) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2015-2016.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Dredging

- Corporation of India Limited, Visakhapatnam, for the year 2015-2016.
- (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Central Inland
 Water Transport Corporation Limited, Kolkata, for the year 20152016.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2015-

- 2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2015-2016.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2015-2016.
- (23) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2015-2016.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2015-2016, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2015-

2016.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Highway Engineers, Noida, for the year 2015-2016.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2015-2016.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2015-2016.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2015-2016.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Projects

- Construction Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.275(E) in Gazette of India dated 3rd March, 2016 under Section 14A of the Aircraft Act, 1934.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Memorandum of Understanding (Hindi and English versions) between the Air India Limited and the Ministry of Civil Aviation for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2015-2016.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2015-2016.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2015-2016.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2015-2016.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2015-2016.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central Wool Development Board, Jodhpur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2015-2016.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2015-2016.
- (41) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2016-2017.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2015-2016.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 14th December, 2016, Rajya Sabha passed the Rights of Persons with Disabilities Bill, 2016.

6. Bill as passed by Rajya Sabha — Laid on the Table

The Rights of Persons with Disabilities Bill, 2016

7. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I and V of the First Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-fifth Report (15th Lok Sabha) on the Ministry of Power on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation (NTPC) Limited'.

8. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal "Nishank" presented the following Reports (Hindi and English versions):-

- (1) Forty-first Report regarding review of pending Assurances pertaining to the Ministry of New and Renewable Energy.
- (2) Forty-second Report regarding review of pending Assurances pertaining to the Ministry of Environment, Forest and Climate Change.

- (3) Forty-third Report regarding review of pending Assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (4) Forty-fourth Report regarding review of pending Assurances pertaining to the Ministry of Defence (Department of Defence).
- (5) Forty-fifth Report regarding requests for dropping of Assurances (Acceded to).
- (6) Forty-sixth Report regarding requests for dropping of Assurances (Not acceded to).
- (7) Forty-seventh Report regarding review of pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)

9. Reports of Railway Convention Committee

Shri Nana Patole presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Ninth Report (Sixteenth Lok Sabha) on 'Consultancy, Engineering and Project Management Services by RITES'.
- (2) Tenth Report (Sixteenth Lok Sabha) on 'Scrap Disposal System in Indian Railways'.

10. Reports of Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

(1) Thirty-third Report on Action Taken by the Government on the observations/recommendations contained in the 25th Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare). (2) Thirty-fourth Report on the subject 'Steps taken to bridge the gap between the demand and availability of fodder through Sub-Mission on Fodder and Feed Development' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

11. Reports of Standing Committee on Energy

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2016-17):-

- (1) Twenty-second Report on 'Energy Access in India-Review of current Status and Role of Renewable Energy'.
- (2) Twenty-third Report on Action Taken on the recommendations contained in the Fifteenth Report (16th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2016-17.
- (3) Twenty-fourth Report on Action Taken on the recommmendations contained in the Twentieth Report (16th Lok Sabha) on 'Power Generation from Municipal Solid Waste'.
- (4) Twenty-fifth Report on Action Taken on the recommendations contained in the Twelfth Report (16th Lok Sabha) on 'Commercial Losses'.

12. Report of the Standing Committee on Labour

Dr. Kirit Somaiya presented the Twenty-first Report (Hindi and English versions) on 'Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighteenth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) of the Ministry of Textiles.

13. Reports of Standing Committee on Rural Development

Dr. Yashwant Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-first Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Twenty-ninth Report on Action Taken by the Government on the recommendations contained in the Twenty-second Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Rural Development (Department of Land Resources).
- (3) Thirtieth Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Drinking Water and Sanitation.
- (4) Thirty-first Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Panchayati Raj.

14. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 282nd Report on Action Taken by the Government on the Recommendations/Observations contained in the 278th Report on Demands for Grants 2016-17 (Demand No. 97) of the Ministry of Women and Child Development.
- (2) 283rd Report on the subject 'The Implementation of Sarva Shiksha Abhiyan and Mid-Day-Meal Scheme'.

15. Reports of Standing Committee on Transport, Tourism and Culture

Shri K.C. Venugopal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Thirty-ninth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-second Report on the Demands for Grants (2016-17) of Ministry of Tourism.
- (2) The Two Hundred Fortieth Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-third Report on the Demands for Grants (2016-17) of Ministry of Culture.
- (3) The Two Hundred Forty-first Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-fourth Report on the Demands for Grants (2016-17) of Ministry of Road Transport and Highways.
- (4) The Two Hundred Forty-second Report on the Action Taken by the Government on the observations/recommendations of the Committee contained in its Two Hundred and Thirty-fifth Report on the Demands for Grants (2016-17) of Ministry of Shipping.

16. Reports of Standing Committee on Health and Family Welfare

Smt. Rita Tarai laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

(1) 96th Report on Action Taken by the Government on the recommendations/ observations contained in the Ninety-third Report of the Committee on Demands for Grants (2016-17) of the Department of Health and Family Welfare.

- (2) 97th Report on Action Taken by the Government on the recommendations/observations contained in the Ninety-fourth Report of the Committee on Demands for Grants (2016-17) of the Department of Health Research.
- (3) 98th Report on Action Taken by the Government on the recommendations/ observations contained in the Ninety-fifth Report of the Committee on Demands for Grants (2016-17) of the Ministry of AYUSH.

17. Statements by Ministers

- (1) The Minister of Textiles laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Textiles.
- (2) The Minister of State (Independent Charge) of the Ministry of Planning; Minister of State in the Ministry of Urban Development; and Minister of State in the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Urban Development on Demands for Grants (2016-17), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (3) The Minister of State (Independent Charge) of the Ministry of Environment, Forests and Climate Change laid a statement (Hindi and English versions) (i) correcting the reply given on 2.8.2016 to Starred Question No. 230 (Hindi and English versions) by Sarvashri Sanjay Haribhau Jadhav, M.P. and Mansukhbhai Dhanjibhai Vasava, M.P regarding 'Man-Animal Conflict' and (ii) giving reasons for delay in correcting the reply.

- (4) The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Agriculture on Demands for Grants (2016-17), pertaining to the Department of Agriculture. Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.
- (5) The Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Water Resources on Demands for Grants (2016-17), pertaining to the Ministry of Water Resources.
- (6) The Minister of State in the Ministry of Civil Aviation laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 218th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Civil Aviation.
 - (ii) the status of implementation of the recommendations contained in the 230th Report of the Standing Committee on Transport, Tourism and Culture on the issues related to Security at Airports in India, pertaining to the Ministry of Civil Aviation.

- (iv) the status of implementation of the recommendations contained in the 231st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.
- (v) the status of implementation of the recommendations contained in the 238th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2016-17), pertaining to the Ministry of Civil Aviation.

12.10 P.M.

Government Bill – Introduced

The Payment of Wages (Amendment) Bill, 2016

12.11 P.M.

19. Submission by Members

The following members made submission regarding discussion on demonetization of currency notes:-

- 1. Shri Sudip Bandyopadhyay
- 2. Shri Mallikarjun Kharge
- 3. Shri A.P. Jithender Reddy

*Shri Ananth Kumar responded.

^{*}The Minister of Parliamentary Affairs.

12.18 P.M.

20. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashwini Kumar Choubey regarding need to provide monetary and other benefits to Loktantra Rakshak Senani who were detained during Emergency from 1975 to 1977.
- (2) Dr. (Smt.) Bharati Dhirubhai Shiyal regarding need to review the notification declaring Velavadar Blackbuck National Park and its surrounding areas in Bhavnagar district, Gujarat as Eco-Sensitive Zone.
- (3) Shri Manshankar Ninama regarding need to undertake electrification of villages in Rajasthan under Deen Dayal Upadhyay Gram Jyoti Yojana.
- (4) Smt. Darshana Vikram Jardosh regarding need to provide stoppage to various important trains at Surat Railway Station, Gujarat.
- (5) Shri Gopal Chinayya Shetty regarding need to amend the Coastal Regulation Zone Notification, 2011 to facilitate the rehabilitation of jhuggi clusters in Greater Mumbai.
- (6) Shri Nishikant Dubey regarding need to set up an Ordinance Factory in Deoghar, Jharkhand.
- (7) Shri Hukum Singh regarding need to formulate a policy to provide government jobs to dependants of martyred soldiers.
- (8) Shri Rattan Lal Kataria regarding need to take concrete steps to stop the proxy war waged by Pakistan against India.
- (9) Prof. Richard Hay regarding need to start a superfast express train from Mangalore to Madurai.

- (10) Shri Ganesh Singh regarding need to set up a LPG bottling plant of Indian Oil Corporation Limited in Satna parliamentary constituency, Madhya Pradesh.
- (11) Shri Om Birla regarding need for proper rehabilitation of employees of Instrumentation Limited, Kota, Rajasthan.
- (12) Dr. Udit Raj regarding need to extend Delhi Metro upto Qutubgarh in North Delhi.
- (13) Shri Sanjay Kaka Patil regarding need to facilitate smooth implementation of Pradhan Mantri Mudra Yojana in the country.
- (14) Shri Devusinh Jesingbhai Chauhan regarding need to establish a new FM Radio Station at Nadiad, Gujarat.
- (15) Shri D. K. Suresh regarding need to set up AIIMS like institute at Harohalli in Karnataka.
- (16) Km. Sushmita Dev regarding need to revive Cachar Paper Mill and Nagaon Paper Mill in Assam.
- (17) Shri R. Dhruvanarayana regarding need to provide railway crossing and upgrade Kowlande Railway Station in Chamarajanagar Parliamentary Constituency of Karnataka.
- (18) Prof. Saugata Roy regarding need to amend the Representation of Peoples Act.
- (19) Dr. (Smt.) Ratna De Nag regarding need to construct a level crossing and a Reservation Counter at Pundooah Railway Station in West Bengal.
- (20) Dr. Kulamani Samal regarding need to release balance funds under Annual Work Programme of 2016-17 for creation of new forest and maintenance of plantation areas in Odisha.
- (21) Shri Chandrakant B. Khaire regarding need to construct Ram Temple at Ayodhya, Uttar Pradesh.

- (22) Shri Jayadev Galla regarding need to set up a National Institute of Fashion Technology at Mangalagiri in Andhra Pradesh.
- (23) Shri Jay Prakash Narayan Yadav regarding need to run various trains through rail bridge on Ganga river in Munger district, Bihar.
- (24) Shri Dushyant Chautala regarding early completion of Satluj Yamuna Link Canal Project.
- (25) Shri N. K. Premachandran regarding need to construct rail overbridge/under pass/flyover at Mayyanad Railway Station in Kerala.

12.20 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 16, 2016/Agrahayana 25, 1938 (Saka)

No. 197

11.00 A.M.

1. Starred Questions

Starred Question No. 421 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 422–440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4831–5060 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the

- Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2015-2016, alongwith Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2015-2016.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the 24 institutions, mentioned therein, within the stipulated period of nine months after the close of the accounting year 2015-2016.
- (5) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2015-2016.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2015-2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2015-2016.
- (10) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.976(E) in Gazette of India dated 7th October, 2016 under sub-section (3) of Section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (11) A copy of the Notification No. S.O.1632(E) (Hindi and English versions) published in Gazette of India dated 4th May, 2016 appointing the officers, mentioned therein, to exercise the functions of appellate authority under the Industrial Employment (Standing Orders) Act, 1946 in respect of the industrial establishments under the control of Central Government or a Railways administration or a major port, mine or oil-field situated anywhere in India issued under Section 2 of the said Act together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O.2676(E) dated 10th August, 2016.
- (12) A copy of the Payment of Bonus (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1115(E) in Gazette of India dated 6th December, 2016, under sub-section (3) of Section 38 of the Payment of Bonus Act, 1965.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2015-2016.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2015-2016.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2015-2016.
- (16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the accounting year 2015-2016:-
 - (i) Central Council for Research in Yoga and Naturopathy, New Delhi.
 - (ii) National Institute of Ayurveda, Jaipur.
 - (iii) National Academy of Ayurveda, New Delhi.
 - (iv) National Institute of Siddha, Chennai.
 - (v) Morarji Desai National Institute of Yoga, New Delhi.
 - (vi) National Institute of Naturopathy, Pune.
 - (vii) National Institute of Homoeopathy, Kolkata.
 - (viii) Central Council of Homoeopathy, New Delhi.
 - (ix) Central Council of Indian Medicine, New Delhi.
 - (x) Indian Medicines Pharmaceuticals Corporation Limited, Almora.
 - (xi) Central Council for Research in Siddha, Chennai.
 - (xii) National Institute of Unani Medicine, Bengaluru.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the GAIL (India) Limited and the GAIL Gas Limited for the year 2016-2017.
- (19) A copy of the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for city or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. M(1)T4S/CGD/1/2010 in Gazette of India dated 24th November, 2016 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2015-2016.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2015-2016.

- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2015-2016.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2015-2016.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2015-2016.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2015-2016.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2015-2016, together with Audit Report thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2015-2016.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2015-2016.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2015-2016.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2015-2016.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2015-2016.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2015-2016.
 - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2015-2016.

- (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the STC Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the STC Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2015-2016.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2015-2016.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2014-2015.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the

Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017).

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2015-2016.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2015-2016.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2015-2016.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2015-2016.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2015-2016.

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2015-2016.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2015-2016.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2015-2016.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2015-2016.

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2015-2016.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2015-2016.
- (51) A copy of the Special Economic Zones (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1094(E) in Gazette of India dated 26th November, 2016 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.
- (52) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.
- (53) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2013-2014.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2014-2015.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2014-2015.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy each of the following Notifications (Hindi and English versions) under various sections of the Environment (Protection) Act, 1986:-
 - (i) S.O.2413(E) published in Gazette of India dated 4th September, 2015, declaring Eco-sensitive Zone around Dadra and Nagar Haveli Wildlife Sanctuary in the Union Territory of Dadra and Nagar Haveli.
 - (ii) S.O.607(E) published in Gazette of India dated 24th February, 2015, declaring Eco-sensitive Zone around Dr. Salim Ali Bird Sanctuary in the State of Goa.

- (iii) S.O.608(E) published in Gazette of India dated 24th February, 2015, declaring Eco-sensitive Zone around Cotigao Wildlife Sanctuary in the State of Goa.
- (iv) S.O.555(E) published in Gazette of India dated 17th Febuary, 2015, declaring Eco-sensitive Zone around Netravali Wildlife Sanctuary in the State of Goa.
- (v) S.O.616(E) published in Gazette of India dated 25th February, 2015, declaring Eco-sensitive Zone around Madei Wildlife Sanctuary in the State of Goa.
- (vi) S.O.221(E) published in Gazette of India dated 23rd January, 2015, declaring Eco-sensitive Zone around Bhagwan Mahaveer Wildlife Sanctuary and National Park in the State of Goa.
- (vii) S.O.615(E) published in Gazette of India dated 25th February, 2015, declaring Eco-sensitive Zone around Bondla Wildlife Sanctuary in the State of Goa.
- (viii) S.O.230(E) published in Gazette of India dated 22nd January, 2016, declaring Eco-sensitive Zone around Karnala Wildlife Sanctuary in the State of Maharashtra.
- (ix) S.O.612(E) published in Gazette of India dated 26th February, 2016, declaring Eco-sensitive Zone around Nagzira Wildlife Sanctuary in the State of Maharashtra.
- (x) S.O.1736(E) published in Gazette of India dated 26th June, 2015, declaring Eco-sensitive Zone around Pulicat Lake Bird Sanctuary in the State of Andhra Pradesh.
- (xi) S.O.191(E) published in Gazette of India dated 27th January, 2010, declaring Eco-sensitive Zone around Sultanpur National Park in the State of Haryana.
- (xii) S.O.680(E) published in Gazette of India dated 29th March, 2012, declaring Eco-sensitive Zone around Dalma Wildlife Sanctuary in the State of Jharkhand.

- (xiii) S.O.2364(E) published in Gazette of India dated 4th October, 2012, declaring Eco-sensitive Zone around Bandipur National Park and Tiger Reserve in the State of Karnataka.
- (xiv) S.O.1601(E) published in Gazette of India dated 16th June, 2015, declaring Eco-sensitive Zone around Bhitarkanika National Park and Wildlife Sanctuary in the State of Odisha.
- (xv) S.O.1659(E) published in Gazette of India dated 22nd June, 2015, declaring Eco-sensitive Zone around Kapilash Wildlife Sanctuary in the State of Odisha.
- (xvi) S.O.2166(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Khangchendzonga National Park Wildlife Sanctuary in the State of Sikkim.
- (xvii) S.O.2167(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Kitam Bird Sanctuary in the State of Sikkim.
- (xviii) S.O.2168(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Kyongnosla Alpine Wildlife Sanctuary in the State of Sikkim.
- (xix) S.O.2169(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Shingaba Rhododendron Sanctuary in the State of Sikkim.
- (xx) S.O.2170(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Maenam Wildlife Sanctuary in the State of Sikkim.
- (xxi) S.O.2171(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Fambongiho Wildlife Sanctuary in the State of Sikkim.
- (xxii) S.O.2172(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Barsey Rhododendron Sanctuary in the State of Sikkim.

- (xxiii) S.O.2173(E) published in Gazette of India dated 27th August, 2014, declaring Eco-sensitive Zone around Pangolakha Wildlife Sanctuary in the State of Sikkim.
- (xxiv) S.O.2262(E) published in Gazette of India dated 19th August, 2015, declaring Eco-sensitive Zone around Okhla Bird Wildlife Sanctuary in the State of Uttar Pradesh.
- (xxv) S.O.3549(E) published in Gazette of India dated 30th December, 2015, declaring Eco-sensitive Zone around Kaimur Wildlife Sanctuary in the State of Bihar.
- (xxvi) S.O.1055(E) published in Gazette of India dated 11th March, 2016, declaring Eco-sensitive Zone around Bir Motibagh Wildlife Sanctuary in the State of Punjab.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2014-2015.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (64) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2015-2016.
- (65) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2016 together with Auditor's Report thereon:-
 - (i) Allahabad UP Gramin Bank, Banda
 - (ii) Baroda Gujarat Gramin Bank, Bharuch
 - (iii) Meghalaya Rural Bank, Shillong

- (iv) Utkal Grameen Bank, Balangir
- (66) A copy of the Pension Fund Regulatory and Development Authority (Point of Presence)(First Amendment) Regulations, 2016 (Hindi and English versions) published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 21st November, 2016 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (67) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) The Warehoused Goods (Removal) Regulations, 2016 published in Notification No. G.S.R.514(E) published in Gazette of India dated 14th May, 2016.
 - (ii) The Warehoused (Custody and Handling of Goods) Regulations, 2016 published in Notification No. G.S.R.515(E) published in Gazette of India dated 14th May, 2016.
 - (iii) The Special Warehouse (Custody and Handling of Goods) Regulations, 2016 published in Notification No. G.S.R.516(E) published in Gazette of India dated 14th May, 2016.
 - (iv) The Public Warehouse Licensing Regulations, 2016 published in Notification No. G.S.R.517(E) published in Gazette of India dated 14th May, 2016.
 - (v) The Private Warehouse LicensingRegulations, 2016 published in Notification No. G.S.R.518(E) published in Gazette of India dated 14th May, 2016.
 - (vi) The Special Warehouse Licensing Regulations, 2016 published in Notification No. G.S.R.519(E) published in Gazette of India dated 14th May, 2016.
 - (68) (i) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goods and Services Tax Network,

- New Delhi, for the year 2015-2016.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2015-2016.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2015-2016.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2015-2016.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2015-2016.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2015-2016, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2015-2016.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2015-2016.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2015-2016.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2015-2016.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2015-2016.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2015-2016.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2015-2016.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2015-2016.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2015-2016.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2015-2016.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2015-2016, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2015-2016.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2015-2016.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2015-2016.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2015-2016.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2015-2016.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for

- the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2015-2016.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), for the year 2015-2016.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2015-2016.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2015-2016.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2015-2016,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2015-2016.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2015-2016.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2015-2016.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2015-2016.
- (96) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016.

- (97) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016, together with Audit Report thereon.
- (98) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2015-2016.
- (99) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
 - (i) S.O.2556(E) published in Gazette of India dated 27th July, 2016, regarding appointment of a Judge to Court II of Additional District and Session Judge, Krishna at Vijayawada-cum-Metropolitan Sessions Judge, Vijaywada to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
 - (ii) S.O.2681(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri Komuo Loso as Special Public Prosecutor appointed for the State of Nagaland under Section 11(3) of the National Investigation Agency Act, 2008.
 - (iii) S.O.2682(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri G. S. Chatterji as Special Public Prosecutor appointed for the State of Rajasthan under Section 11(3) of the National Investigation Agency Act, 2008.
 - (iv) S.O.2683(E) published in Gazette of India dated 11th August, 2016, regarding discontinuance the appointment of Shri Akhileshwar Prasad Singh and Shri Sudhanshu Kumar Lal as Special Public Prosecutor appointed for the State of Bihar under Section 11(3) of the National Investigation Agency Act, 2008.
 - (v) S.O.3384(E) published in Gazette of India dated 4th November, 2016, regarding appointment of Special Public Prosecutors for various States conducting cases on behalf of the National Investigation Agency under Section 11(3) of the National Investigation Agency Act, 2008.

- (vi) S.O.3442(E) published in Gazette of India dated 11th November, 2016, regarding appointment of a Judge to the Sessions Court for exclusive trail of Bomb Blast Cases, Chennai to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (vii) S.O.3443(E) published in Gazette of India dated 11th November, 2016, appointing a Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008.
- (viii) S.O.3444(E) published in Gazette of India dated 11th November, 2016, appointing a Judge to the Special Court constituted under Section 11(1) of the National Investigation Agency Act, 2008.
- (100) A copy of the Notification No. S.O.2684(E) (Hindi and English versions) published in Gazette of India dated 11th August, 2016, regarding specifying Shri Sudhir Kumar Saxena, Joint Secretary (IS-I) in the Ministry of Home Affairs as the designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of Section 2 of the said Act.
- (101) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2014-2015.
 - (ii) Annual Report of the M.P. State Agro Industries Development Corporation Limited, Bhopal, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1992-1993, 1993-1994, 1995-1996 and 1996-1997.
 - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 1992-1993, 1993-1994,

- 1995-1996 and 1996-1997, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (102) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (104) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2015-2016.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (105) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2015-2016.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Cooperative Union of India, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2015-2016.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2015-2016.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2015-2016.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2015-2016.
- (110) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1059(E) in Gazette of India dated 10th November, 2016 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Cooperative Development Corporation, New Delhi, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2015-2016.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhiyan Mission, Guwahati, for the year 2014-2015.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sikkim Sarva Shiksha Abhiyan, Gangtok, for the year 2014-2015.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2014-2015.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2014-2015.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2015-2016.
- (121) A copy of the Assam Rifles Civil Staff Group 'B' Posts Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.174 in weekly Gazette of India dated 27th August, 2016 under Section 167 of the Assam Rifles Act, 2006.
- (122) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2014-2015.

- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2015-2016.
- (125) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2015-2016.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2015-2016.
- (127) A copy of the Memorandum of Understanding (Hindi and English versions) between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.
- (128) A copy of the Prasar Bharati (Broadcasting Corporation of India) Conditions of Service and Authorities for Disciplinary Proceedings Regulations, 2016 (Hindi and English versions) published in Notification No. A-

10/178/2012-PPC in Gazette of India dated 24th November, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (129) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for

- the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2015-2016.
 - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2015-2016.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (130) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2014-2015.
- (131) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Richardson & Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.
 - (ii) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2016-2017.

- (iii) Memorandum of Understanding between the Sambhar Salts Limited and the Hindustan Salts Limited (Holding Company) for the year 2016-2017.
- (iv) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.
- (v) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.
- (vi) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2016-2017.
- (132) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 31 of 2016) – (Performance Audit) Land Management in Delhi Development Authority, Ministry of Urban Development.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 32 of 2016) Railways for the year ended March, 2016.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 33 of 2016) (Performance Audit) Management of Launch Services, Department of Space.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 34 of 2016) Accounts of the Union Government (Financial Audit) for the year 2015-2016.
- (133) A copy each of the following papers (Hindi and English versions):-
 - (i) Union Government-Finance Accounts for the year 2015-2016.
 - (ii) Union Government-Appropriation Accounts (Civil) for the year 2015-2016.

- (iii) Union Government-Appropriation Accounts of the Defence Services for the year 2015-2016.
- (iv) Union Government-Appropriation Accounts of the Postal Services for the year 2015-2016.
- (134) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Rules, 2016 published in Notification No. G.S.R.831(E) in Gazette of India dated 29th August, 2016.
 - (ii) The Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 published in Notification No. G.S.R.1108(E) in Gazette of India dated 30th November, 2016.
 - (iii) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG001 in Gazette of India dated 22nd November, 2016.
 - (iv) The Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG002 in Gazette of India dated 22nd November, 2016.
 - (v) The Insolvency and Bankruptcy Board of India (Insolvency Professional) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG003 in Gazette of India dated 23rd November, 2016.
 - (vi) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 published in Notification No. IBBI/2016-17/GN/REG004 in Gazette of India dated 30th November, 2016.
- (135) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 462 of the Companies Act, 2013:-

- (i) Draft Notification No. F. No. 01/02/2014-CL.V making certain amendments in the Notification No. G.S.R.463(E) dated 5th June, 2015.
- (ii) Draft Notification No. F. No. 01/01/2014-CL.V making certain amendments in the Notification No. G.S.R.464(E) dated 5th June, 2015.
- (iii) Draft Notification No. F. No. 01/02/2014-CL-1 making certain amendments in the Notification No. G.S.R.466(E) dated 5th June, 2015.
- (136) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2015-2016.
- (137) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2015-2016.
- (138) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2015-2016.
- (139) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2014-2015.
- (140) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (139) above.

- (141) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2015-2016.
- (142) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2015-2016, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2015-2016.
- (143) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2015-2016.
- (144) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaguragi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaguragi, for the year 2015-2016.
- (145) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2014-2015,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2014-2015.
- (146) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (145) above.
- (147) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2015-2016.
- (148) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2015-2016.
- (149) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2015-2016.
- (150) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Orissa, Koraput, for the year 2015-2016.
- (151) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2015-2016.
- (152) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2015-2016.
- (153) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2015-2016, together with Audit Report thereon.
- (154) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2016-2017.
- (155) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training

- (Western Region), Mumbai, for the year 2015-2016.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2015-2016.
- (157) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2015-2016.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2015-2016.
- (159) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2015-2016.
- (160) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour

- Vishwavidyalaya, Sagar, for the year 2015-2016, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2015-2016.
- (161) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2015-2016.
- (162) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2015-2016.
- (163) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2015-2016.
- (164) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2015-2016.
- (165) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2015-2016, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2015-2016.
- (166) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2015-2016.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2015-2016.
- (167) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2015-2016, together with Audit Report thereon.
- (168) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2015-2016, together with Audit Report thereon.
- (169) A copy each of the following Notifications (Hindi and English versions) under Section 50 of the Indian institute of Information Technology Act, 2014:-
 - (i) The First Statutes of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram published in Notification No. S.O.3640(E) published in Gazette of India dated 2nd December, 2016.
 - (ii) The First Statutes of the Pt. Dwarka Prasad Mishra-Indian Institute of Information Technology, Design and Manufacturing, Jabalpur published in Notification No. S.O.3641(E) published in Gazette of India dated 2nd December, 2016.
 - (iii) The First Statutes of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Manufacturing, Gwalior published in Notification No. S.O.3639(E) published in Gazette of India dated 2nd December, 2016.
 - (iv) The Indian Institute of Information Technology, Allahabad published in Notification No. S.O.3642(E) published in Gazette of India dated 2nd December, 2016.

- (v) S.O.4000(E) published in Gazette of India dated 9th December, 2016 regarding making of an Ordinance of Atal Bihari Vajpayee-Indian Institute of Information Technology and Management-Gwalior.
- (vi) S.O.4001(E) published in Gazette of India dated 9th December, 2016 regarding making of an Ordinance of Indian Institute of Information Technology Design and Manufacturing-Kancheepuram.
- (vii) S.O.4002(E) published in Gazette of India dated 9th December, 2016 regarding making of an Ordinance of Pt. Dwarka Prasad Mishra-Indian Institute of Information Technology Design and Manufacturing-Jabalpur.
- (viii) S.O.4005(E) published in Gazette of India dated 13th December, 2016 regarding making of an Ordinance of Indian Institute of Information Technology-Allahabad.
- (170) A copy of the University Grants Commission (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2016 (Hindi and English versions) published in Notification No. F. No. 1-1/2012 (CPP-II) published in Gazette of India dated 11th July, 2016 under Section 28 of the University Grants Commission Act, 1956.
- (171) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-
 - (i) Notification No. 163 published in Gazette of India dated 6th June, 2013, amending the Statute No. 11, 12, 13 and 14 of the Central Universities Act, 2009 relating to the quorum and composition of the Executive Council and Academic Council of the HNB Garhwal University.
 - (ii) Notification No. 42 published in Gazette of India dated 24th October, 2014, amending the Statute No. 11, 13, 15(6) and framing of new Statutes 40, 41, 42, 43 and 44 of the Central Universities Act, 2009 relating to Central University Rajasthan relating to quorum and constitution of Executive Council, quorum and constitution of Academic Council, details of Departments, appointment of Heads of

- Departments, constitution of Planning and Monitoring Board, inclusion of School Board as Authority of the University, Dean of Students' Welfare and establishment of Centre for Desert Studies respectively.
- (iii) Notification No. 275 published in Gazette of India dated 19th December, 2012, amending the Statute No. 11 and 13 of the Central Universities Act, 2009 of Central University of Tamil Nadu relating to constitution and quorum of Executive Council and constitution and quorum of Academic Council respectively.
- (172) A copy of the National Commission for Minority Educational Institutions (Annual Statement of Accounts) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.1076(E) in Gazette of India dated 17th November, 2016 under sub-section (2) of Section 24 of the National Commission for Minority Educational Institutions Act, 2004.
- (173) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:-
 - (i) The All India Council for Technical Education (Gender Sensitization, Prevention and Prohibition of Sexual Harassment of Women Employees and Students and Redressal of Grievances in Technical Educational Institutions) Regulations, 2016 published in Notification No. F. AICTE/WH/2016/01 in Gazette of India dated 10th June, 2016.
 - (ii) The All India Council for Technical Education (Grant of Approval for conducting Vocational Education Program, Community College course(s) and Skill Knowledge Provider under National Vocational Education Qualification Framework) (1st Amendment) Regulations, 2014 published in Notification No. F. No. 7-6/DD-Admn/NSQF/2013-II in Gazette of India dated 4th February, 2016.
 - (iii) The All India Council for Technical Education (AICTE) (1st Amendment) Regulations, 2012 published in Notification No. F. No. 2-2/D-NSQF/U.S Infra/2016 in Gazette of India dated 18th July, 2016.
 - (iv) The All India Council for Technical Education nomenclature of Courses and admission of students to Technical (Institutions) Regulations, 2016

- published in Notification No. F. No. P&AP/MAM/ 2016 in Gazette of India dated 14th September, 2016.
- (v) The All India Council for Technical Education (Clarifications on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Schemes (CAS) etc. for Teachers and other Academic Staff of Technical Institutions (Degree/Diploma), 2016 (1st Amendment) in Notification No. F. No. 27/RIFD/Pay Scale/01/2013-14 in Gazette of India dated 10th June, 2016.
- (vi) The All India Council for Technical Education (Grant of Approvals for the Technical Institutions) Regulations, 2016 in Notification No. F. No. AB/AICTE/REG/2016 in Gazette of India dated 30th November, 2016.
- (174) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2015-2016.
- (175) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2015-2016.
 - (ii) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of

- the National Fertilizers Limited, New Delhi, for the year 2015-2016.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2015-2016.
 - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2015-2016.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2015-2016.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2015-2016.
 - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year

2015-2016.

- (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (176) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2014-2015, together with Audit Report thereon.
- (177) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (176) above.
- (178) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2014-2015, together with Audit Report thereon.
- (179) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (178) above.
- (180) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2015-2016.
- (181) A copy each of the following Annual Reports (Hindi and English versions) for the year 2016-2017 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (iii) Population Research Centre (Institute of Economic Growth), Delhi.
 - (iv) Population Research Centre (JSS Institute of Economic Research), Dharwad.
 - (v) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
 - (vi) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust),

Dindigul.

- (vii) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
- (viii) Population Research Centre (Department of Statistics, Patna University), Patna.
- (ix) Population Research Centre, Gokhale Institute of Politics and Economics), Pune.
- (x) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour Central University), Sagar.
- (xi) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (xii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
- (xiii) Population Research Centre (Andhra University), Visakhapatnam.
- (xiv) Population Research Centre (Panjab University), Chandigarh.
- (182) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-
 - (i) G.S.R.871(E) published in Gazette of India dated 8th September, 2016, regarding imposition of stock holding limit on producer of sugar.
 - (ii) G.S.R.932(E) published in Gazette of India dated 30th September, 2016, regarding Factory-wise FRP of sugarcane for 2015-16.
 - (iii) The Sugarcane (Control) Second Amendment Order, 2016 published in Notification No. S.O.3093(E)/Ess.Com/Sugarcane published in Gazette of India dated 30th September, 2016.
 - (iv) S.O.3348(E) published in Gazette of India dated 28th October, 2016, regarding extension of tenure of imposition of stock holding limit and turnover limit on sugar.
- (183) A copy of Notification No. S.O.3577(E) (Hindi and English versions) published in Gazette of India dated 29th November, 2016, fixing the subsidised price at rupees 3 per kg for rice, rupees 2 per kg for wheat and rupee 1 per kg for coarse grains, for a period ending on 31st March, 2017 under subsection (2) of Section 37 of the National Food Security Act, 2013.
- (184) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (185) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2015-2016.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (186) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2015-2016.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Reports of Committee on Public Undertakings

Shri Shanta Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Fifteenth Report on 'Indian Railway Catering and Tourism Corporation (IRCTC)'.
- (2) Sixteenth Report on action taken by the Government on the Observations / Recommendations contained in the Ninth Report of Committee on Public Undertakings on 'Hindustan Organic Chemicals Limited (HOCL)'.

5. Reports of Public Accounts Committee

Shri Nishikant Dubey presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2016-17):-

- (1) 60th Report on the subject 'Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways' based on C&AG Report No. 14 of 2015.
- (2) 61st Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirtieth Report (Sixteenth Lok Sabha) on 'Global Estate Management by the Ministry of External Affairs'.

- (3) 62nd Report on the Subject 'Ratna and R-Series Hydrocarbon Fields' based on C&AG Report No. 43 of 2015'.
- (4) 63rd Report on the subject 'Administration of Prosecution and Penalties in Central Excise and Service Tax' based on C&AG Report No. 29 of 2014.

6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the Ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on 'Implementation of Reservation Policy and Working of Liaison Officers to safeguard the interest of Scheduled Castes and Scheduled Tribes employees in various Attached/Subordinate Offices/Organizations' pertaining to the Ministry of Home Affairs.

7. Minutes of Sittings of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria laid on the Table the Minutes (Hindi and English versions) of the Twenty-sixth to Twenty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakran laid on the Table the minutes (Hindi and English versions) of the Sixth sitting of the Committee on Absence of Members from the Sittings of the House held on 8 December, 2016.

9. Report of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2016-17) on the Subject 'Empowering Women through Self Help Groups'.

10. Reports of Standing Committee on Information Technology

Shri Virender Kashyap presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2016-17):-

- (1) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Information and Broadcasting.
- (2) Thirty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Communications (Department of Telecommunications).
- (3) Thirty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fifth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Electronics and Information Technology.
- (4) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-sixth Report (Sixteenth Lok Sabha) on Demands for Grants (2016-17) relating to the Ministry of Communications (Department of Posts).

11. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2016-17):-

(1) Thirty-second Report on Action taken by the Government on the observations/recommendations contained in the Thirtieth Report

- (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Minority Affairs.
- (2) Thirty-third Report on Action taken by the Government on the observations/recommendations contained in the Twenty-sixth Report (Sixteenth Lok Sabha) of the Committee on 'Review of the functioning of the National Handicapped Finance and Development Corporation (NHFDC)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Thirty-fourth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-eight Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities)
- (4) Thirty-fifth Report on Action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report (Sixteenth Lok Sabha) of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

12. Report of Standing Committee on Commerce

Adv. Narendra Keshav Sawaikar laid on the Table the 131st Report (Hindi and English versions) on Action Taken by Government on the Recommendations/Observations of the Committee contained in its One Hundred and Twenty-third Report on Export Infrastructure in India (Hindi and English versions) of the Standing Committee on Commerce.

13. Reports of Standing Committee on Human Resource Development

Smt. Kothapalli Geetha laid on the Table the Two Hundred and Eightyfifth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Action Taken by the Government on the Recommendations/Observations contained in the 280th Report on Demands for Grants 2016-17 (Demand No. 51) of the Department of School Education and Literacy (Ministry of Human Resource Development).

14. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Kirti Vardhan Singh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 292nd Report on Action Taken by the Government on the recommendations contained in the Report of the Committee on Demands for Grants (2016-17) of the Ministry of Environment, Forest and Climate Change.
- (2) 293rd Report on 'Forest Fires and its Effect on Environment, Forests, Bio-Diversity and Wildlife and Remedial/Preventive Measures'.

15. Statements by Ministers

- (1) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th, 43rd and 52nd Reports of the Standing Committee on Health and Family Welfare on the issues concerning three vaccine producing PSUs namely Central Research Institute, Kasauli, Pasteur Institute of India, Coonoor and Vaccine Laboratory (BCGVL), Chennai, pertaining to the Ministry of Health and Family Welfare.
- (2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid the following statements (Hindi and Enlgish versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 122nd Report of the Standing Committee on Commerce on `Ease of Doing Business', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

(ii) the status of implementation of the recommendations contained in the 126th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) (Demand No.12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

*16. Government Bill – Withdrawn

The Merchant Shipping (Amendment) Bill, 2015

17. Government Bills – Introduced

- (i) The Merchant Shipping Bill, 2016
- (ii) The Major Port Authorities Bill, 2016

12.17 P.M.

18. Government Bill - Passed

The Rights of Persons with Disabilities Bill, 2016, as passed by Rajya Sabha.

Time Taken: 1 Hr. 54 Mts.

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

- 1. Shri K.C. Venugopal
- 2. Dr. Manoi Rajoria
- 3. Prof. Saugata Roy
- 4. Shri Vinayak Bhaurao Raut
- 5. Shri Tathagata Satpathy
- 6. Shri Mulayam Singh Yadav
- 7. Shri Ravindra Babu Pandula
- 8. Smt. Kavitha Kalvakuntla
- 9. Mohammad Salim

^{*}The Bill was introduced on 10 August, 2015 and referred to the Standing Committee on Transport, Tourism and Culture for examination and report. The Report of the Committee was laid on the Table of Lok Sabha on 1 December, 2015. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 10 December, 2016 (Morning).

- 10. Dr. Vara Prasadarao Velagapalli
- 11. Shri Kaushlendra Kumar
- 12. Shri Dushyant Chautala
- 13. Shri Rajesh Ranjan alias Pappu Yadav

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clauses 7 to 11 were adopted.

Clause 12 was adopted.

Clause 13 was adopted.

Clauses 14 and 15 were adopted.

Clauses 16 to 18 were adopted.

Clauses 19 to 23 were adopted.

Clauses 24 to 29 were adopted.

Clauses 30 and 31 were adopted.

Clauses 32 and 33 were adopted.

On amendment No. 6 moved by Smt. K. Kavitha to Clause 34, the House divided and result of Division was: Ayes 43, Noes 121, Abstention 1. The amendment was accordingly negatived.

Clause 34 was adopted.

Clauses 35 and 36 were adopted.

Clauses 37 to 40 were adopted.

Clauses 41 and 42 were adopted.

Clauses 43 to 51 were adopted.

Clauses 52 to 59 were adopted.

Clauses 60 to 64 were adopted.

Clause 65 was adopted.

Clauses 66 to 70 were adopted.

Clauses 71 and 72 were adopted.

Clauses 73 to 77 were adopted.

Clauses 78 to 102 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

14.11 P.M.

19. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Tenth Session of the Sixteenth Lok Sabha.

14.16 P.M.

20. National Song

The National Song was played.

14.17 P.M.

(Lok Sabha adjourned sine-die at 14.17 P.M.)

ANOOP MISHRA Secretary General